

Second Lok Sabha
XI Session (01/08/1960 to 09/09/1960)

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 1, 1960/Sravana 10, 1882 (Saka)

No. 405

1. Oath or Affirmation

Shri Indrajit Gupta made and subscribed the affirmation in English and took his seat in the House.

2. Starred Questions

Thirty-five Starred Questions (Nos. 1—35) were put down on the order paper out of which seventeen were called. Original notices of Starred Questions Nos. 1, 16 and 22 were received in Hindi.

Sixteen Starred Questions (Nos. 1—10 and 12—17) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 11 of which the questioner was absent) were laid on the Table.

3. Unstarred Questions

Seventy-six Unstarred Questions (Nos. 1—13 and 15—77) were put down on the order paper. Unstarred Question No.14 was transferred to the list of questions for the 10th August, 1960. Original notices of Unstarred Questions Nos. 32—35, 39, 42, 43 and 49 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

4. Obituary references

The Speaker made references to the passing away of Chaudhari Paragi Lal and Shri Devenapalli Rajiah who were sitting members of Lok Sabha, Shri P. B. Gole and Shrimati Radhabai Subbarayan who were members of the former Central Legislative Assembly, Shri C. P. Matthen who was a member of the First Lok Sabha and Shri A. Dharam Das who was a member of the Constituent Assembly of India.

Thereafter members stood in silence for a short while as a mark of respect.

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5. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against them:—

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|---|---|
| (i) Situation arising out of the recent strike by the Central Government Employees. | Notices by Sarvashri S. M. Banerjee, Tridib Kumar Chaudhuri, Atal Bihari Vajpayee, Rajendra Singh, K. T. K. Tangamani, Prabhat Kar, A. K. Gopalan and Braj Raj Singh. |
| (ii) Recent disturbances in Assam. | Notices by Sarvashri Tridib Kumar Chaudhuri, Atal Bihari Vajpayee, Frank Anthony, S. M. Banerjee, Bibhuti Bhushan Das Gupta, Aurobindo Ghosal, Pramathanath Banerjee, Hirendra Nath Mukerjee, P. K. Vasudevan Nair, P. Kunhan, Braj Raj Singh, B. C. Kamble and S. C. Gupta and Shrimati Renu Chakravartty. |
| (iii) Notification dated the 27th April, 1960, containing President's directions in respect of Official Language. | Notice by Shri Frank Anthony. |

6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Essential Services Maintenance Ordinance, 1960 (No. 1 of 1960) promulgated by the President on the 8th July, 1960 laid under provisions of article 123(2) (a) of the Constitution.
- (2) A copy of the "Third Five Year Plan—A Draft Outline".
- (3) A copy of each of the following notifications under sub-section (3) of Section 22 of the Requisitioning and Acquisition of Immovable Property Act, 1952, making certain further amendments to the Requisitioning and Acquisition of Immovable Property Rules, 1953:—
 - (a) G.S.R. No. 359 dated the 26th March, 1960.
 - (b) G.S.R. No. 563 dated the 21st May, 1960.
- (4) A copy of each of the following papers:—
 - (a) Annual Report of Hindustan Housing Factory Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
 - (b) A review by the Government of the working of the above Factory.

- (5) A copy of each of the following Notifications under sub-section (3) of Section 49 of the Tea Act, 1953, making certain further amendments to the Tea Rules, 1954:—
- (a) G.S.R. No. 518 dated the 7th May, 1960.
- (b) G.S.R. No. 713 dated the 25th June, 1960.
- (6) A copy of the Cotton Textiles (Production by Handloom) Control Amendment Order, 1960 published in Notification No. S.O. 1338 dated the 21st May, 1960 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955 together with an explanatory note.
- (7) A copy of Notification No. G.S.R. 595, dated the 28th May, 1960 under sub-section (3) of Section 642 of the Companies Act, 1956, making certain amendments to the Companies (Central Government's) General Rules and Forms, 1956.
- (8) A copy of Notification No. G.S.R. 672, dated the 18th June, 1960 under sub-section (3) of Section 25 of the Rubber Act, 1947, making certain further amendments to the Rubber Rules, 1955.
- (9) A copy of Notification No. S.O. 1335 dated the 28th May, 1960 under sub-section (3) of Section 48 of the Coffee Act, 1942, making certain amendment to the Coffee Rules, 1955.
- (10) A copy of Resolution No. 26(105)Tex-D/57 dated the 28th May, 1960, notifying revised prices of acetate yarn.
- (11) A copy of Notification No. S.O. 1808 dated the 23rd July, 1960, making certain amendment to the Development Councils (Procedural) Rules, 1952, under sub-section (4) of Section 30 of the Industries (Development and Regulation) Act, 1951.
- (12) A copy of each of the following Notifications under sub-section (2) of Section 3 of the Khadi and Village Industries Commission Act, 1956:—
- (a) S.O. No. 1031 dated the 30th April, 1960.
- (b) S. O. No. 1342 dated the 28th May, 1960.
- (13) A copy of Notification No. G.S.R. 741, dated the 2nd July, 1960, making certain further amendments to the Khadi and Village Industries Commission Rules, 1957, under sub-section (3) of Section 26 of the Khadi and Village Industries Commission Act, 1956.
- (14) A copy of Notification No. G.S.R. 557, dated the 21st May, 1960, making certain further amendment to the Central Silk Board Rules, 1955, under sub-section (3) of Section 13 of the Central Silk Board Act, 1948.
- (15) A copy of Report of the Committee appointed by the Government to consider certain matters connected with the development of the Salt Industry (1958).

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- (16) A copy of Resolution No. CH-31(44)59 dated the 1st June, 1960 regarding fixation of price of bleaching powder.
- (17) A copy of each of the following Notifications under sub-section (2) of Section 4 of the Employees' Provident Funds Act, 1952:—
- (a) G.S.R. No. 632 dated the 4th June, 1960.
 - (b) G.S.R. No. 683 dated the 18th June, 1960.
- (18) A copy of Notification No. G.S.R. 748 dated the 2nd July, 1960, making certain further amendment to the Employees' Provident Funds Scheme, 1952, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952.
- (19) (a) A copy of the Conventions and Recommendations adopted by the International Labour Conference at its 43rd session held in June, 1960.
- (b) A copy of statement showing the action taken or proposed to be taken by the Government on the above Conventions and Recommendations.

7. 'Parliamentary Committees—Summary of Work'—laid on the Table

Secretary laid on the Table a copy of the 'Parliamentary Committees—Summary of Work', pertaining to the Tenth Session of the Second Lok Sabha.

8. President's assent to Bills

(i) Secretary laid on the Table following Bills passed by the Houses of Parliament during the last session and assented to by the President since the last report made to the House on the 29th April, 1960:—

- (1) The Finance Bill, 1960.
- (2) The Reserve Bank of India (Amendment) Bill, 1960.
- (3) The Appropriation (Railways) No. 3 Bill, 1960.
- (4) The Estate Duty (Amendment) Bill, 1960.
- (5) The Supreme Court (Number of Judges) Amendment Bill, 1960.
- (6) The Indian Boilers (Amendment) Bill, 1960.
- (7) The Hindu Marriages (Validation of Proceedings) Bill, 1960.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following Bills passed by the Houses of Parliament during the last session and assented to by the President since the last report made to the House on the 29th April, 1960:—

- (1) The Bombay Reorganisation Bill, 1960.
- (2) The Representation of the People (Amendment) Bill, 1960.

9. Statement by Prime Minister

The Prime Minister made a statement regarding the Naga Hills and Tuensang Area.

10. Statements by Ministers

(1) The Minister of Parliamentary Affairs made a statement regarding the Mahendra Pratap Singh Estates (Repealing) Bill, 1958, by Shri Purushottamdas R. Patel.

(2) The Deputy Minister of Railways laid on the Table a statement regarding major Railway Accidents which occurred since the termination of the Tenth Session of Second Lok Sabha.

11. Motions for Election to Committees

(i) Shri Fatesinhrao Pratapsinhrao Gaekwad moved the following motion:—

“That in pursuance of clause (i) of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year commencing from the 18th August, 1960, subject to the other provisions of the said Act and of the National Cadet Corps Rules, 1948.”

The motion was adopted.

(ii) Shri Manubhai Shah moved the following motion:—

“That in pursuance of sub-rule (1)(e) of Rule 4 of the Coir Industry Rules, 1954, as amended by S.R.O. No. 3983 dated the 12th December, 1957, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board for a term to be specified by the Central Government.”

The motion was adopted.

12. Government Bill—Introduced

The Rubber (Amendment) Bill, 1960.

13. Government Bill—under Consideration

The Delhi Land Holdings (Ceiling) Bill, 1959, as reported by the Joint Committee

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clause 10 was adopted as amended.

Clause-by-clause consideration was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 2nd August, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 2, 1960/Sravana 11, 1882 (Saka)

No. 406

1. Starred Questions

Thirty-seven Starred Questions (Nos. 36—72) were put down on the order paper out of which fifteen were called. Original notices of Starred Questions Nos. 39, 44, 53, 61 and 68 were received in Hindi.

Thirteen Starred Questions (Nos. 36—44 and 47—50) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 45 and 46 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy two Unstarred Questions (Nos. 78—149) and a statement to be laid by the Minister of Transport and Communications correcting the reply to Unstarred Question No. 1822 on the 6th April, 1960 were put down on the order paper. Original notices of Unstarred Questions Nos. 97, 98, 104—109, 125, 126 and 132 were received in Hindi. Replies to Unstarred Questions and the statement by the Minister of Transport and Communications referred to above were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A statement regarding Government's decisions on certain recommendations of the Pay Commission.
- (2) A copy of each of the following papers:—
 - (i) Statement regarding the fire accident at Bhakra on the 13th May, 1960.
 - (ii) Annual Report of the Damodar Valley Corporation for the year 1958-59 along with the Audited Accounts, under sub-section (5) of Section 45 of the Damodar Valley Corporation Act, 1948.

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- (3) A copy of each of the following Notifications, under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885, making certain further amendments to the Indian Telegraph Rules, 1951:—
- (a) Notification No. S.O. 1312 dated the 20th May, 1960.
 - (b) Notification No. S.O. 1583 dated the 25th June, 1960.
 - (c) Notification No. G.S.R. 826 dated the 4th June, 1960.
- (4) A copy of the Annual Report of the Government Telephone Board Limited 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
- (5) A copy of the Notification No. G.S.R. 521 dated the 7th May, 1960 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955 making certain amendments to the Fertilizer (Control) Order, 1957.
- * (6) A copy of each of the following Notifications under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, making certain amendments to the Delhi Motor Vehicles Rules, 1940:—
- (a) No. F. 12(159)/57-Transport published in Delhi Gazette dated the 11th February, 1960.
 - (b) No. F. 12(197)/58-Transport published in Delhi Gazette dated the 3rd March, 1960.
 - (c) No. F. 12(15)/59-Transport published in Delhi Gazette dated the 24th March, 1960.
- (7) A copy of each of the following Notifications under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939 making certain amendments to the Delhi Motor Vehicles Rules, 1940:—
- (a) No. F. 12(162)/59-Transport published in Delhi Gazette dated the 17th March, 1960.
 - (b) No. F. 12(139)/59-Transport published in Delhi Gazette dated the 14th April, 1960.
 - (c) No. F. 12(190)/59-Transport published in Delhi Gazette dated the 28th April, 1960.
 - (d) No. F. 12(1)/60-Transport published in Delhi Gazette dated the 26th May, 1960.
- (8) A copy of Notification No. MV/III(166)/59, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, published in Tripura Gazette dated the 16th April, 1960, making certain amendments to the Tripura Motor Vehicles Rules, 1954.

4. Statements by Ministers

(1) The Minister of Transport and Communications made a statement correcting the reply given on the 6th April, 1960 to a supplementary by Shri P. C. Borooah on Starred Question No. 1308 regarding construction of sailing vessels.

*The notifications were previously laid on the Table on the 26th April, 1960 and were re-laid under Rule 234(2) of the Rules of Procedure.

(2) The Deputy Minister of Railways made a statement correcting the replies given on the 29th April, 1960 to Supplementaries by Shri Shree Narayan Das on Starred Question No. 1815 regarding Second Bridge on the Yamuna.

(3) The Minister of Irrigation and Power made a statement on the Indus Waters Treaty.

5. Intimation re: detention of Member

The Speaker informed Lok Sabha that he had received a letter dated the 1st August, 1960, from the City Magistrate, Etawah, intimating that Shri Arjun Singh Bhadauria had been detained in prison for failure to give security under section 118, Criminal Procedure Code.

6. Government Bills—Passed

(i) *The Delhi Land Holdings (Ceiling) Bill, 1959, as reported by the Joint Committee.*

Clause-by-clause consideration of the Bill continued.

Clauses 11 to 19 and 21 to 28 were adopted.

Clause 20 was adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. N. Datar.

The motion was adopted and the Bill, as amended, was passed.

(ii) *The Manipur Land Revenue and Land Reforms Bill, 1959, as reported by the Joint Committee.*

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri B. N. Datar.

The following members took part in the debate:—

- (1) Shri S. C. Gupta.
- (2) Shri Ranbir Singh Chaudhuri.
- (3) Shri Sinhasan Singh.
- (4) Shri Sarjoo Pandey.
- (5) Shrimati Renuka Ray.
- (6) Pandit Thakur Das Bhargava.

Shri B. N. Datar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2, 3, 46, 143 and 156 were adopted as amended.

Clauses 4 to 45, 47 to 142, 144 to 155 and 157 to 170 and the Schedule were adopted.

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Clause 1 was also adopted as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. N. Datar.

The motion was adopted and the Bill, as amended, was passed.

7. Government Bill—Under consideration

*The Tripura Land Revenue and Land Reforms Bill, 1959, as reported
by the Joint Committee*

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri B. N. Datar.

Shri Ranbir Singh Chaudhuri commenced his speech on the motion which was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 3rd August, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 3, 1960/Sravana 12, 1882 (Saka)

No. 407

1. Starred Questions

Fifty-three Starred Questions (Nos. 73—125) were put down on the order paper out of which thirteen were called. Original notices of Starred Questions Nos. 76, 78, 82, 101, 108, 112 and 121 were received in Hindi.

Thirteen Starred Questions (Nos. 73—85) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Ninty-three Unstarred Questions (Nos. 150—242) and a statement by the Minister of Scientific Research and Cultural Affairs correcting the reply given to Unstarred Question No. 1700 on the 2nd April, 1960 were put down on the order paper. Original notices of Unstarred Questions Nos. 175, 177, 184, 185, 188, 189, 208 and 214 were received in Hindi. Replies to Unstarred Questions and the statement referred to above were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. F. 4(19)/58-Fin(E) published in Delhi Gazette dated the 26th May, 1960, under sub-section (4) of Section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi, making certain amendment to the Delhi Sales Tax Rules, 1951.
- (2) A copy of each of the following Notifications making certain further amendments to the Iron and Steel (Control) Order, 1956, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
 - (a) S.O. No. 1192 dated the 14th May, 1960.
 - (b) S.O. No. 1423 dated the 4th June, 1960.
- (3) A copy of Notification No. G.S.R. 742 dated the 2nd July, 1960, making certain amendment to the Coal Mines (Conservation and Safety) Rules, 1954, under sub-section (4) of Section 17 of the Coal Mines (Conservation and Safety) Act, 1952.

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- (4) A copy of Notification No. G.S.R. 723 dated the 2nd July, 1960, making certain further amendment to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of Section 3 of the All-India Services Act, 1951.
- (5) A copy of Notification No. G.S.R. 724, dated the 2nd July, 1960, making certain further amendment to the Indian Police Service (Pay) Rules, 1954, under sub-section (2) of Section 3 of the All-India Services Act, 1951.
- (6) A copy of each of the following Notifications under sub-section (2) of Section 3 of the All-India Services Act, 1951, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954:—
- (a) G.S.R. 483 dated the 30th April, 1960.
 - (b) G.S.R. 611 dated the 4th June, 1960.
 - (c) G.S.R. 636 dated the 11th June, 1960.
 - (d) G.S.R. 725 dated the 2nd July, 1960.
- (7) A copy of each of the following Notifications under sub-section (2) of Section 3 of the All India Services Act, 1951, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954:—
- (a) G.S.R. 530 dated the 14th May, 1960.
 - (b) G.S.R. 637 dated the 11th June, 1960.
 - (c) G.S.R. 778 dated the 16th July, 1960.
- (8) A copy of each of the following Notifications making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944:—
- (a) G.S.R. 439 dated the 23rd April, 1960.
 - (b) G.S.R. 488 dated the 30th April, 1960 as corrected by G.S.R. 556 dated the 21st May, 1960.
 - (c) G.S.R. 515 dated the 7th May, 1960.
 - (d) G.S.R. 538 dated the 14th May, 1960.
 - (e) G.S.R. 576 dated the 28th May, 1960.
 - (f) G.S.R. 577 dated the 28th May, 1960.
 - (g) G.S.R. 616 dated the 4th June, 1960.
 - (h) G.S.R. 617 dated the 4th June, 1960.
 - (i) G.S.R. 618 dated the 4th June, 1960.
 - (j) G.S.R. 619 dated the 4th June, 1960.
 - (k) G.S.R. 660 dated the 11th June, 1960.
 - (l) G.S.R. 687 dated the 18th June, 1960.
 - (m) G.S.R. 701 dated the 25th June, 1960.
 - (n) G.S.R. 702 dated the 25th June, 1960.
 - (o) G.S.R. 731 dated the 2nd July, 1960.
 - (p) G.S.R. 732 dated the 2nd July, 1960.

- (q) G.S.R. 733 dated the 2nd July, 1960.
 - (r) G.S.R. 764 dated the 9th July, 1960.
 - (s) G.S.R. 817 dated the 23rd July, 1960.
 - (t) G.S.R. 818 dated the 23rd July, 1960.
- (9) A copy of Notification No. G.S.R. 440 dated the 23rd April, 1960 making certain further amendment to the Customs and Central Excise Duties Drawback (Toilet Product) Rules, 1958, under Section 38 of the Central Excises and Salt Act, 1944 and sub-section (4) of Section 43B of the Sea Customs Act, 1878.
- (10) A copy of each of the following Notifications making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955:—
- (a) G.S.R. 514 dated the 7th May, 1960.
 - (b) G.S.R. 555 dated the 21st May, 1960.
 - (c) G.S.R. 615 dated the 4th June, 1960.
 - (d) G.S.R. 686 dated the 18th June, 1960.
- (11) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—
- (a) G.S.R. 535 dated the 14th May, 1960.
 - (b) G.S.R. 574 dated the 28th May, 1960.
 - (c) G.S.R. 575 dated the 28th May, 1960 as corrected by G.S.R. 792 dated the 16th July, 1960.
 - (d) G.S.R. 620 dated the 4th June, 1960.
 - (e) G.S.R. 703 dated the 25th June, 1960.
 - (f) G.S.R. 704 dated the 25th June, 1960.
 - (g) G.S.R. 734 dated the 2nd July, 1960.
 - (h) G.S.R. 735 dated the 2nd July, 1960.
 - (i) G.S.R. 765 dated the 9th July, 1960 as corrected by G.S.R. 819 dated the 23rd July, 1960.
- (12) A copy of each of the following Notifications making certain further amendments to the Central Excise Rules, 1944 under Section 38 of the Central Excises and Salt Act, 1944:—
- (a) G.S.R. 443 dated the 23rd April, 1960.
 - (b) G.S.R. 444 dated the 23rd April, 1960.
 - (c) G.S.R. 689 dated the 18th June, 1960.
 - (d) G.S.R. 737 dated the 2nd July, 1960.
- (13) A copy of each of the following Notifications under Section 38 of the Central Excises and Salt Act, 1944:—
- (a) G.S.R. 662 dated the 10th June, 1960.
 - (b) G.S.R. 663 dated the 10th June, 1960.
 - (c) G.S.R. 753 dated the 30th June, 1960.

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- (14) A copy of Notification No. G.S.R. 657 dated the 11th June, 1960, under sub-section (2) of Section 33 of the Estate Duty Act, 1953.
- (15) A copy of Notification No. S.O. 1619 dated the 2nd July, 1960, making certain amendments to the Estate Duty Rules, 1953, under sub-section (3) of Section 85 of the Estate Duty Act, 1953.
- (16) A copy of each of the following Rules under sub-section (2) of Section 6 of the Estate Duty and Tax on Railway Passenger Fares (Distribution) Act, 1957:—
 - (a) The Estate Duty (Distribution) Amendment Rules, 1960 published in Notification No. S.O. 1078 dated the 30th April, 1960.
 - (b) The Tax on Railway Passenger Fares (Distribution) Amendment Rules, 1960 published in Notification No. S.O. 1080 dated the 30th April, 1960.
- (17) A copy of the Union Duties of Excise (Distribution) Amendment Rules, 1960 published in Notification No. S.O. 1079 dated the 30th April, 1960 under sub-section (2) of Section 5 of the Union Duties of Excise (Distribution) Act, 1957.
- (18) A copy of the Additional Duties of Excise (Distribution) Amendment Rules, 1960, published in Notification No. S.O. 1081 dated the 30th April, 1960 under sub-section (2) of Section 6 of the Additional Duties of Excise (Goods of Special Importance) Act, 1957.
- (19) A copy of Notification No. G.S.R. 661 dated the 11th June, 1960, making certain further amendment to the Central Sales Tax (Registration and Turnover) Rules, 1957, under sub-section (2) of Section 13 of the Central Sales Tax Act, 1956.
- (20) A copy of Notification No. S.O. 1231 dated the 14th May, 1960 making certain amendment to the Public Debt Rules, 1946, under sub-section (3) of Section 28 of the Public Debt Act, 1944.
- (21) A copy of Notification No. G.S.R. 692 dated the 14th June, 1960 issued under the Income Tax Act, 1922.
- (22) A copy of the Report of Rehabilitation Finance Administration for the half year ended the 31st December, 1959, under sub-section (2) of Section 18 of the Rehabilitation Finance Administration Act, 1948.

4. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Fifty-second Report of the Business Advisory Committee.

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal presented the Sixty-fifth Report of the Committee on Private Members' Bills and Resolutions.

6. Calling Attention to Matter of Urgent Public Importance

Shri S. Ahmed Mehdi called the attention of the Minister of Finance to the outcome of his recent tour of foreign countries.

The Minister of Finance made a statement in regard thereto.

7. Statement by Minister of Education

The Minister of Education made a statement correcting the replies given on the 14th April, 1960 to Supplementaries by Sarvashri R. C. Majhi, Prakash Vir Shastri and Yadav Narayan Jadhav on Starred Question No. 1484 regarding Report of the Sanskrit Commission.

8. Government Bill—Passed

The Tripura Land Revenue and Land Reforms Bill, 1959, as reported by the Joint Committee

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 2nd August, 1960, continued.

The following members took part in the debate:—

- (1) Shri Ranbir Singh Chaudhuri
- (2) Shri Bangshi Thakur
- (3) Shri Kansari Halder
- (4) Shri Kalika Singh.

Shri B. N. Datar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 170, 172 to 183 and 185 to 199 and the Schedule were adopted.

Clauses 171 and 184 were adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. N. Datar.

The motion was adopted and the Bill, as amended, was passed.

9. Government Bill—Motion for reference to Joint Committee—adopted

The Motor Transport Workers Bill, 1960 ..

The motion for reference of the Bill to a Joint Committee was moved by Shri Abid Ali.

The following members took part in the debate:—

- (1) Shri K. T. K. Tangamani
- (2) Shri Naushir Bharucha
- (3) Shri S. M. Banerjee
- (4) Shri C. R. Basappa
- (5) Shri Bhausahab Raosaheb Mahagaonkar

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- (6) Shri K. R. Achar
- (7) Shri Hem Raj
- (8) Shri Kashi Nath Pandey
- (9) Shri Ranbir Singh Chaudhuri
- (10) Shri N. G. Ranga
- (11) Sardar Amar Singh Saigal
- (12) Shri Karsandas Parmar
- (13) Shri Sinhasan Singh
- (14) Shri Panna Lal Barupal
- (15) Shri Radhelal Vyas
- (16) Shri G. S. Musafir

Shri Abid Ali replied to the debate.

The motion was adopted as follows:—

“That the Bill to provide for the welfare of motor transport workers and to regulate the conditions of their work, be referred to a Joint Committee of the Houses consisting of 45 members; 30 from this House, namely,

Shri P. B. Bhogji Bhai, Choudhry Brahm Perakash, Shri Kamal Krishna Das, Shri Ram Dhani Das, Shri Jaljibhai Koyabhai Dindod, Shri Mulchand Dube, Shri L. Elayaperumal, Shri Narayan Ganesh Goray, Shri Ansar Harvani, Shrimati Parvathi M. Krishnan, Dr. G. S. Melkote, Shri Venketrao Srinivasrao Naldurgker, Shri M. Palaniyandy, Shri Kashi Nath Pandey, Shri Panna Lal, Shri Karsandas Parmar, Shri Balasaheb Patil, Shri P. Ramaswamy, Shri Ram Garib, Shri Ram Shanker Lal, Shri T. B. Vittal Rao, Shri Bishwa Nath Roy, Shri Sadhu Ram, Shri Vidya Charan Shukla, Shri Braj Raj Singh, Shri Banarsi Prasad Sinha, Shri Shradhdhakar Supakar, Shri Missula Suryanarayana-murti, Shri Ramsingh Bhai Varma, Shri Gulzarilal Nanda and

15 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next Session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee.”

15. Government Bill—Passed

The Tripura Municipal Law (Repeal) Bill, 1960.

The motion for consideration of the Bill was moved by Shri D. P. Karmakar.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri D. P. Karmarkar.

The motion was adopted and the Bill was passed.

11. Government Bill—Motion for reference to Joint Committee—under consideration

The Religious Trust Bill, 1960

The motion for reference of the Bill to a Joint Committee was moved by Shri R. M. Hajarnavis and his speech was not concluded.

12. Motion re: scheme of Democratic Decentralisation

Shri Ram Krishan Gupta moved the following motion:—

“That this House takes note of the scheme of democratic decentralisation as formulated in the Report of the team headed by Shri Balwantray G. Mehta, appointed for the study of Community Projects and National Extension Service and adopted in Andhra Pradesh, Madras and Rajasthan and certain other States.”

The following members took part in the debate:—

- (1) Shri Ajit Singh Sarhadi
- (2) Shri K. T. K. Tangamani
- (3) Shri Surendranath Dwivedy
- (4) Shri N. G. Ranga
- (5) Shri Mathuradas Mathur
- (6) Shri Jaipal Singh
- (7) Dr. M. S. Aney
- (8) Shri Surendra Kumar Dey

Shri Ram Krishan Gupta replied to the debate.

The motion was adopted.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 4th August, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 4, 1960/Sravana 13, 1882 (Saka)

No. 408

1. Starred Questions

Thirty Seven Starred Questions (Nos. 126—162) were put down on the order paper out of which twelve were called. Original notices of Starred Questions Nos. 131, 133, 134, 146, 156, 158 and 162 were received in Hindi.

Eleven Starred Questions (Nos. 126—134, 136 and 158) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 135 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Fifty-two Unstarred Questions (Nos. 243—264 and 266—295) were put down on the order paper. Unstarred Question No. 265 was transferred to the list of questions for the 10th August, 1960. Original notices of Unstarred Questions Nos. 266—268, 280 and 287 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Pay Committee for Armed Forces addressed to the Minister of Defence was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- *(1) A copy of Notification No. G.S.R. 430 dated the 16th April, 1960 making certain further amendment to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954.
- (2) A copy of each of the following Notifications under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain further amendments

*The notification was previously laid on the Table on the 28th April, 1960 and was re-laid under Rule 234(2) of the Rules of Procedure.

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to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955:—

- (a) G.S.R. 524 dated the 7th May, 1960.
 - (b) G.S.R. 676 dated the 18th June, 1960.
 - (c) G.S.R. 715 dated the 25th June, 1960.
 - (d) G.S.R. 801 dated the 16th July, 1960.
- (3) A copy of Notification No. S.O. 837 dated the 31st March, 1960 issued under section 5 of the Khadi and other Handloom Industries Development (Additional Excise Duty on Cloth) Act, 1953 together with an explanatory note.
- (4) A copy of Notification No. S.O. 1339 dated the 28th May, 1960 making certain amendment to the Trade and Merchandise Marks Rules, 1959, under Section 134 of the Trade and Merchandise Marks Act, 1958.
- (5) A copy of each of the following Notifications issued under Section 15 of the Industries (Development and Regulation) Act, 1951:—
- (a) S.O. 1493 dated the 8th June, 1960.
 - (b) S.O. 1494 dated the 8th June, 1960.
 - (c) S.O. 1499 dated the 14th June, 1960.
 - (d) S.O. 1600 dated the 25th June, 1960.
- (6) A copy of the Report on the working of the Coir Board for the half-year ending the 30th September, 1959, under sub-section (1) of Section 19 of the Coir Industry Act, 1953.
- (7) A copy of each of the following papers under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—
- (a) Report (1960) of the Tariff Commission on the continuance of protection to the Automobile Hand Tyre inflator industry.
 - (b) Government Resolution No. 21(1)-T.R./60 dated the 22nd July, 1960.
 - (c) Notification No. 21(1)-T.R./60 dated the 22nd July, 1960.
 - (d) Report (1960) of the Tariff Commission on the continuance of protection to the Wood Screw Industry.
 - (e) Government Resolution No. 35(1)-T.R./60 dated the 22nd July, 1960.
 - (f) Notification No. 35(1)-T.R./60 dated the 22nd July, 1960.
 - (g) Report (1960) of the Tariff Commission on the continuance of protection to the Calcium Lactate Industry.
 - (h) Government Resolution No. 37(1)-T.R./60 dated the 28th July, 1960.
- (8) A copy of each of the following papers:—
- (a) Annual Report of the Hindustan Machine Tools Limited for the year 1959-60 along with the Audited Accounts and Comments of the Comptroller and Auditor-General thereon under sub-section (1) of Section 639 of the Companies Act, 1956.
 - (b) A review by the Government of the working of the above Company.

5. Calling Attention to Matter of Urgent Public Importance

Shrimati Ila Palchoudhuri called the attention of the Prime Minister to the anti-Indian propaganda by Mr. Phizo in the U.K. and the steps taken by the Government of India in the matter.

The Prime Minister made a statement in regard thereto.

6. Government Bill—Introduced

The Banking Companies (Amendment) Bill, 1960.

7. Motion Re: Fifty-second Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Fifty-second Report of the Business Advisory Committee presented to the House on the 3rd August, 1960.”

The motion was adopted.

8. Government Bill—Motion for reference to Joint Committee—Adopted

The Religious Trusts Bill, 1960

Shri R. M. Hajarnavis concluded his speech on the motion for reference of the Bill to a Joint Committee, moved on the 3rd August, 1960.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st October, 1960, was moved by Shri Naushir Bharucha.

The following members took part in the debate:—

- (1) Shri Naushir Bharucha
- (2) Raja Mahendra Pratap
- (3) Sardar Amar Singh Saigal
- (4) Shri P. K. Vasudevan Nair
- (5) Shri Aurobindo Ghosal
- (6) Shri J. M. Mohamed Imam
- (7) Shri Ram Krishan Gupta
- (8) Shri Shraddhakar Supakar
- (9) Shri Mathew Maniyangadan
- (10) Dr. M. S. Aney
- (11) Shri Kalika Singh
- (12) Shri Mahavir Tyagi
- (13) Shri Shankar Deo
- (14) Shri A. M. Tariq.

Shri R. M. Hajarnavis replied to the debate.

The amendment moved by Shri Naushir Bharucha was negatived.

The motion was adopted as follows:—

“That the Bill to provide for the better supervision and administration of certain religious trusts, be referred to a Joint Committee of the Houses consisting of 45 members; 30 from this

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House, namely, Shrimati Mafida Ahmed, Pandit Braj Narayan .
"Brajesh", Shri V. Eacharan, Shri S. C. Gupta, Shri R. K.
Khadilkar, Shri Krishna Chandra, Dr. Pashupati Mandal,
Shri C. Krishnan Nair, Shri Ghanshyamlal Oza, Shri Chinta-
mani Panigrahi, Shri C. R. Pattabhi Raman, Shri Khushwaqt
Rai, Shri N. G. Ranga, Shri Jaganatha Rao, Shri M. Thirumala
Rao, Shri K. R. Sambandam, Shri Bholi Sardar, Shri Ajit Singh
Sarhadi, Lt. Col. H. H. Maharaja Manabendra Shah of Tehri
Garwal, Shri Prakash Vir Shastri, Shri Mahendra Nath Singh,
Shri N. Siva Raj, Shri Nardeo Snatak, Shri V. N. Swami,
Shri Ram Sahai Tiwari, Shri Manikya Lal Verma, Shri Pen-
dekanti Venkatasubbaiah, Shri Radhelal Vyas, Shri K. G. Wode-
yar, and Shri Asoke K. Sen

and 15 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the end of the first week of the next Session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

9. Government Bill—under consideration

The Plantations Labour (Amendment) Bill, 1960

The motion for consideration of the Bill was moved by Shri Abid Ali.

The following members took part in the debate:—

- (1) Shrimati Parvathi M. Krishnan
- (2) Shri S. M. Banerjee
- (3) Shri Mahavir Tyagi.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 5th August, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 5, 1960/*Sravana* 14, 1882 (*Saka*)

No. 400

1. Starred Questions

Thirty-seven Starred Questions (Nos. 163—199) were put down on the order paper out of which sixteen were called. Original notices of Starred Questions Nos. 168, 181 and 193 were received in Hindi.

Fifteen Starred Questions (Nos. 163—173 and 175—178) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 174 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-four Unstarred Questions (Nos. 296—359) were put down on the order paper. Original notices of Unstarred Questions Nos. 308, 309, 310, 323, 324, 325, 332 and 347 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—
 - (i) Supplementary Statement No. III. Tenth Session, 1960.
 - (ii) Supplementary Statement No. VI. Ninth Session, 1959.
 - (iii) Supplementary Statement No. IX. Eighth Session, 1959.
 - (iv) Supplementary Statement No. XVI. Seventh Session, 1959.

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- (v) Supplementary Statement No. XVIII. Sixth Session, 1958.
- (vi) Supplementary Statement No. XX. Fifth Session, 1958.
- (vii) Supplementary Statement No. XXX. Fourth Session, 1958.
- (viii) Supplementary Statement No. XXVIII. Third Session, 1957.
- (2) A copy of each of the following Notifications under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
- (i) G.S.R. 623 dated the 4th June, 1960 making certain amendment to the Mineral Concession Rules, 1949.
 - (ii) G.S.R. 642 dated the 11th June, 1960.
 - (iii) G.S.R. 794 dated the 16th July, 1960 making certain further amendments to the Mining Leases (Modification of Terms) Rules, 1956.
- (3) A copy of Notification No. MV/III(181)/60, published in Tripura Gazette dated the 11th June, 1960, making certain further amendment to the Tripura Motor Vehicles Rules, 1954, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939.
- (4) A copy of the Annual Report of the National Cooperative Development and Warehousing Board for the year 1958-59 under sub-section (3) of Section 15 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956.
- (5) A copy of Notification No. G.S.R. 694 dated the 16th June, 1960 making certain further amendment to the Rice-Milling Industry (Regulation and Licensing) Rules, 1959, under sub-section (4) of Section 22 of the Rice Milling Industry (Regulation) Act, 1958.
- (6) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
- (a) G.S.R. 498 dated the 30th April, 1960 making certain further amendment to the Rice (Eastern Zone) Movement Control Order, 1959.
 - (b) G.S.R. 608 dated the 27th May, 1960.
 - (c) G.S.R. 634 dated the 7th June, 1960.
 - (d) G.S.R. 696 dated the 17th June, 1960 containing the Rajasthan (Rice Import Restriction) Order, 1960.
 - (e) G.S.R. 751 dated the 29th June, 1960 making certain amendment to the Wheat Roller Flour Mills (Licensing and Control) Order, 1957.
 - (f) G.S.R. 752 dated the 29th June, 1960 making certain further amendment to the West Bengal Wheat (Export Control) Order, 1958.
 - (g) G.S.R. 757 dated the 30th June, 1960.

- (h) G.S.R. 774 dated the 7th July, 1960 making certain further amendment to the Manipur Foodgrains (Movement) Control Order, 1956.
 - (i) G.S.R. 807 dated the 15th July, 1960.
 - (j) G.S.R. 808 dated the 16th July, 1960.
 - (k) G.S.R. 883 dated the 29th July, 1960 making certain amendment to the Southern Rice Zone (Restrictions on Rail Bookings) Order, 1960.
- (7) A copy of each of the following statements of Orders under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
- (a) Statement showing 56 Requisitioning Orders for rice served on Millers/Parties in Krishna District (Andhra Pradesh).
 - (b) Statement showing 45 Requisitioning Orders for rice served on Millers/Parties in West Godavari District (Andhra Pradesh).
 - (c) Statement showing 45 Requisitioning Orders for rice served on Millers/Parties in Guntur District (Andhra Pradesh).
 - (d) Statement showing 178 Requisitioning Orders for rice served on Millers/Parties in East Godavari District (Andhra Pradesh).
- (8) A copy of the Annual Report of the Central Warehousing Corporation for the year 1959-60 along with the Audited Accounts, under sub-section (9) of Section 42 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956.
- (9) A copy of Notification No. G.S.R. 624 dated the 4th June, 1960 making certain further amendment to the Indian Aircraft Rules, 1937, under sub-section (3) of Section 5 of the Indian Aircraft Act, 1934, together with an Explanatory Note.

4. Calling attention to matter of urgent public importance

Shri Atal Bihari Vajpayee called the attention of the Minister of Education to the refusal of admission to about eight thousand students by Delhi colleges.

The Minister of Education made a statement in regard thereto.

5. Statement by Minister of Transport and Communications

The Minister of Transport and Communications made a statement correcting the replies given on the 15th March, 1960 to supplementaries by Shri P. T. Thanu Pillai on Starred Question No. 849 regarding Sethusamudram Project.

6. Statement re: Government business

The Minister of Parliamentary Affairs made a statement regarding the Government legislative and other business for the week commencing the 8th August, 1960.

[P.T.O.]

7. Motion for election to committee

Shri M. V. Krishnappa moved the following motion:—

“That in pursuance of sub-section (4) (iii) of section 4 of the Indian Lac Cess Act, 1930, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Lac Cess Committee, subject to the other provisions of the said Act and the Indian Lac Cess Rules, 1930, as amended from time to time.”

The motion was adopted.

8. Extension of time for presentation of Report of Joint Committee

Shri Shivram Rango Rane moved that the time appointed for the presentation of the Report of the Joint Committee on the Companies (Amendment) Bill, 1959, be further extended up to the 18th August, 1960.

The motion was adopted.

9. Government Bills—Passed

(i) *The Plantations Labour (Amendment) Bill, 1960.*

Discussion on the motion for consideration of the Bill, moved on the 4th August, 1960, continued.

The following members took part in the debate:—

- (1) Shri C. Nanjappan
- (2) Shri C. R. Basappa
- (3) Shri Balasaheb Patil

Shri Abid Ali replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 6 and 8 were adopted.

Clause 7 was adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Abid Ali.

The motion was adopted and the Bill, as amended, was passed.

(ii) *The Rubber (Amendment) Bill, 1960.*

The motion for consideration of the Bill was moved by Shri Nityanand Kanungo.

The following members took part in the debate:—

- (1) Shri P. T. Punnoose
- (2) Shri Mathew Maniyangadan
- (3) Shri N. R. M. Swamy
- (4) Shri P. K. Vasudevan Nair

Shri Nityanand Kanungo replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nityanand Kanungo.

The motion was adopted and the Bill was passed.

(iii) *The Cotton Transport (Amendment) Bill, 1960, as passed by Rajya Sabha.*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Nityanand Kanungo.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nityanand Kanungo.

The motion was adopted and the Bill was passed.

10. Motion re: Report of University Grants Commission

Dr. K. L. Shrimali moved the following motion:—

“That this House takes note of the Report of the University Grants Commission for the period April, 1958—March, 1959, laid on the Table of the House on the 24th February, 1960.”

Dr. K. L. Shrimali's speech was not concluded.

11. Motion re: Sixty-fifth Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:—

“That this House agrees with the Sixty-fifth Report of the Committee on Private Members' Bills and Resolution presented to the House on the 3rd August, 1960.”

The motion was adopted.

12. Private Member's Resolution—negatived

Shri K. T. K. Tangamani moved the following Resolution:—

“This House calls upon the Government to appoint a Committee consisting of 30 Members of both Houses of Parliament to review the working of the Industrial Policy Resolution of 1956 and to suggest changes in the policy and its implementation in the light of the necessity for rapid industrialisation of the country and to prevent the inroads into our national economy of foreign private capital in collaboration with Indian interests or otherwise.”

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Three amendments were moved by—

- (1) Shri Atal Bihari Vajpayee
- (2) Shri Aurobindo Ghosal

The following members took part in the debate:—

- (1) Shri Atal Bihari Vajpayee
- (2) Shri Arun Chandra Guha
- (3) Shri G. D. Somani
- (4) Shri Surendranath Dwivedy.
- (5) Shri Harish Chandra Mathur
- (6) Shri Braj Raj Singh
- (7) Shri Sinhasan Singh
- (8) Shri Manuphai Shah

Shri K. T. K. Tangamani replied to the debate.

All the amendments were negatived.

On the Resolution the House divided, Ayes 21; Noes 83. The Resolution was accordingly negatived.

13. Private Member's Resolution—under consideration

Shri Ram Krishan Gupta moved the following Resolution:—

“This House is of opinion that in order to remove the existing disparity in income and wealth in the country, suitable steps be taken to fix ceiling on the income of an individual.”

Shri Ram Krishan Gupta's speech was not concluded.

14. Discussion on matter of Urgent Public Importance

Shri Rameshwar Tantia raised a discussion on rise in price of cloth.

The following members took part in the debate:—

- (1) Shri G. D. Somani
- (2) Shri T. Nagi Reddy
- (3) Shri Harish Chandra Mathur
- (4) Shri Nath Pai
- (5) Shri S. M. Banerjee.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 8th August, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 8, 1960/Sravana 17, 1882 (Saka)

No. 410

1. Starred Questions

Thirty-nine Starred Questions (Nos. 200—238) were put down on the order paper out of which twelve were called. Original notices of Starred Questions Nos. 204 and 207 were received in Hindi.

Eleven Starred Questions (Nos. 200—207 and 209—211) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 208 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Seventy-six Unstarred Questions (Nos. 360—394 and 396—436) were put down on the order paper. Original notices of Unstarred Questions Nos. 385, 386—391, 393, 394, 396, 406, 421, 422 and 432 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Appropriation Accounts of the Defence Services for the year 1958-59 and Commercial Appendix thereto.
- (2) A copy of the Report of the Commissioner for Linguistic Minorities for the period 1st August, 1958 to 31st July, 1959, under Article 350B of the Constitution.
- (3) A copy of Notification No. G.S.R. 841 dated the 30th July, 1960 making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954, under sub-section (2) of Section 3 of the All India Services Act, 1951.
- (4) A copy of Notification No. S.R.O. 5-E dated the 9th July, 1960 making certain further amendment to the Reserve and Auxiliary Air Forces Act Rules, 1953, under sub-section (4) of Section 34 of the Reserve and Auxiliary Air Forces Act, 1952.

[P.T.O.]

4. Report of Public Accounts Committee

Shri Upendranath Barman presented the Thirtieth Report of the Public Accounts Committee on the Audit Report on the Accounts of the Damodar Valley Corporation for the year 1957-58.

5. Report of Joint Committee

Shrimati Renuka Ray laid on the Table a copy of the Report of the Joint Committee on the Delhi Primary Education Bill, 1960.

6. Calling Attention to Matter of Urgent Public Importance

Shri C. R. Narasimhan called the attention of the Minister of Finance to the circulation of counterfeit currency notes in South India and the steps taken in the matter.

The Minister of Finance laid on the Table a statement in regard thereto.

7. Resignation of Member

The Speaker informed Lok Sabha that Dr. Gopalrao Khedkar had resigned his seat in Lok Sabha with effect from the 5th August, 1960.

8. Statutory Resolution Re: Ordinance—under consideration

Shri Naushir Bharucha moved the following Resolution:—

✓ "This House disapproves of the Essential Services Maintenance Ordinance, 1960 (Ordinance No. 1 of 1960) promulgated by the President on the 8th July, 1960."

9. Motion Re: recent strike of some Central Government Employees—under consideration

Shri Govind Ballabh Pant moved the following motion:—

✓ "That the situation arising out of the recent strike of some Central Government employees and the action taken by the Government of India in connection therewith be taken into consideration."

Nine substitute motions were moved by—

- (1) Shri Atal Bihari Vajpayee
- (2) Shri Tridib Kumar Chaudhuri
- (3) Shri Bhaurao Krishnarao Gaikwad
- (4) Shri Nemi Chandra Kasliwal
- (5) Shri Jaganatha Rao
- (6) Shri S. M. Banerjee
- (7) Shri T. B. Vittal Rao
- (8) Shri A. K. Gopalan

The following members took part in the combined debate on the Resolution (vide para 8 above) and the above motions:—

- (1) Shri A. K. Gopalan
- (2) Seth Govind Das

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- (3) Shri Ajit Prasad Jain
- (4) Shri Asoka Mehta
- (5) Dr. Sushila Nayar
- (6) Shri Kashi Nath Pandey
- (7) Shri M. R. Masani
- (8) Shri Atal Bihari Vajpayee
- (9) Shri A. M. Tariq
- (10) Shri Ramsingh Bhai Varma.

The discussion was not concluded.

10. Withdrawal of Member

Shri Rajendra Singh withdrew from the House for the day in accordance with the direction of the Speaker.

11. Discussion on matter of urgent public importance

Discussion on rise in price of cloth, raised by Shri Rameshwar Tantia on the 5th August, 1960, continued.

The following members took part in the debate:—

- (1) Shri Braj Raj Singh
- (2) Shrimati Parvathi M. Krishnan
- (3) Shrimati Renuka Ray
- (4) Shri Hirendra Nath Mukerjee
- (5) Shri S. R. Damani.

Shri Lal Bahadur Shastri replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 9th August, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 9, 1960/Sravana 18, 1882 (Saka)

No. 411

1. Starred Questions

Thirty-two Starred Questions (Nos. 239—259 and 261—271) were put down on the order paper out of which eighteen were called. Original notices of Starred Questions Nos. 251, 256 and 264 were received in Hindi.

Fifteen Starred Questions (Nos. 239—245, 248, 250—255 and 271) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 246, 247 and 249 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty Unstarred Questions (Nos. 437—496) were put down on the order paper. Unstarred Question No. 497 was transferred to the list of questions for the 17-8-1960. Original notices of Unstarred Questions Nos. 449, 457—461, 464, 466—468, 487 and 496 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri P. T. Punnoose called the attention of the Minister of Finance to the closure of the Palai Central Bank.

The Minister of Finance made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of "Seventh Evaluation Report on Community Development and some Allied Fields" (Volumes I and II).
- (2) A copy of Notification No. G.S.R. 542 dated the 14th May, 1960 publishing the rules regulating recruitment to Class I and II posts in the Horticulture Directorate of the Central Public Works Department, framed under the proviso to Article 309 of the Constitution.

[P.T.O.]

- (3) A copy of Report of the Khadi Evaluation Committee.
- (4) A copy of the main conclusions of the Seventh Session of the Industrial Committee on Coal Mining held at New Delhi on the 28th April, 1960.
- (5) A copy of the Statement of action taken or proposed to be taken on the recommendations made by the Commissioner for Scheduled Castes and Scheduled Tribes in his Report for the year 1957-58.
- (6) A copy of Notification No. S.O. 1836 dated the 20th July, 1960, making certain further amendments to the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956, under sub-section (3) of Section 169 of the Representation of the People Act, 1951.

5. Statement re: Supplementary Demand for Grant (Railways) for 1960-61

Shri Jagjivan Ram presented a statement showing Supplementary Demand for Grant in respect of the Budget (Railways) for 1960-61.

6. Calling attention to Matter of Urgent Public Importance

Shri Aurobindo Ghosal called the attention of the Minister of Labour and Employment to the explosion in the Chapui Khas Colliery of Raniganj, West Bengal on 1st August, 1960.

The Parliamentary Secretary to the Minister of Labour and Employment made a statement in regard thereto.

7. Statutory Resolution Re: Ordinance—Negatived

Discussion on the following Resolution moved by Shri Naushir Bharucha on the 8th August, 1960, continued:—

- ✓ "This House disapproves of the Essential Services Maintenance Ordinance, 1960 (Ordinance No. 1 of 1960) promulgated by the President on the 8th July, 1960."

On the Resolution the House divided, Ayes 38; Noes 258. The Resolution was accordingly negatived.

8. Motion Re: recent strike of some Central Government Employees

Combined discussion on the following motion and substitute motions thereto moved on the 8th August, 1960, and on the Resolution (*vide* para 7 above) continued:—

- ✓ "That the situation arising out of the recent strike of some Central Government employees and the action taken by the Government of India in connection therewith be taken into consideration."

The following members took part in the debate:—

- (1) Shri Jawaharlal Nehru
- (2) Shri Nath Pai
- (3) Shri R. K. Khadilkar
- (4) Dr. G. S. Melkote
- (5) Shri Vijay Anand Maharajkumar of Vizianagaram

- (6) Shri Braj Raj Singh
- (7) Shri Indrajit Gupta
- (8) Shrimati Sucheta Kripalani
- (9) Shri Gulzarilal Nanda
- (10) Shri Frank Anthony
- (11) Shri Naushir Bharucha.

Shri Govind Ballabh Pant replied to the debate.

The substitute motions moved by Sarvashri Atal Bihari Vajpayee, Tridib Kumar Chaudhuri, Bhaurao Krishnarao Gaikwad, S. M. Banerjee, T. B. Vittal Rao and A. K. Gopalan were negatived.

The substitute motion moved by Shri Nemi Chandra Kasliwal was withdrawn by leave of the House.

The following substitute motion moved by Shri Jaganatha Rao was adopted:—

“This House having considered the situation arising out of the recent strike of some Central Government employees and the action taken by the Government of India in connection therewith, approves the action and the stand of the Government of India thereon.”

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 10th August, 1960).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 10, 1960/Sravana 19, 1882 (Saka)

No. 412

1. Starred Questions

Forty-five Starred questions (Nos. 272—316) were put down on the order paper out of which fifteen were called. Original notices of Starred Questions Nos. 272, 273 and 278 were received in Hindi.

Eleven Starred Questions (Nos. 273, 274, 277 and 279—286) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 272, 275, 276, and 278 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-eight Unstarred Questions (Nos. 498—565) were put down on the order paper. Original notices of Unstarred Questions Nos. 512, 526—529, 532, 537, 538, 552 and 561 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the All India Institute of Medical Sciences for the year 1959-60, under Section 19 of the All India Institute of Medical Sciences Act, 1956.
- (2) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. 501 dated the 30th April, 1960.
 - (ii) G.S.R. 805 dated the 14th July, 1960 making certain amendment to the Sugar (Movement Control) Order, 1959.
- (3) A copy of Notification No. G.S.R. 559 dated the 21st May, 1960, making certain further amendment to the Indian Aircraft Rules, 1937, under sub-section (3) of Section 5 of the Indian Aircraft Act, 1934, together with an Explanatory Note.

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[P.T.O.]

4. Statement Re: Demands for Excess Grants for 1957-58

Shri B. Gopala Reddi presented a statement showing Demands for Excess Grants in respect of the Budget (General) for 1957-58.

5. Report of Committee on Private Members' Bills and resolutions

Shri Jhulan Sinha presented the sixty-sixth Report of the Committee on Private Members' Bills and Resolutions.

6. Calling attention to Matter of Urgent Public Importance

Shri Atal Bihari Vajpayee called the attention of the Minister of Food and Agriculture to the allegations of adulteration of milk supplied under Delhi Milk Scheme.

The Deputy Minister of Agriculture made a statement in regard thereto.

7. Government Bill—introduced

The International Development Association (Status, Immunities and Privileges) Bill, 1960.

8. Government Bill—under consideration

The Taxation Laws (Amendment) Bill, 1960

The motion for consideration of the Bill was moved by Shri B. Gopala Reddi.

The following members took part in the debate:—

- (1) Shri Prabhat Kar
- (2) Shrimati Renuka Ray
- (3) Shri N. G. Ranga
- (4) Shri Radheshyam Ramkumar Morarka
- (5) Shri Shradhdhakar Supakar
- (6) Shrimati Ila Palchoudhuri
- (7) Shri Naushir Bharucha
- (8) Shri Banarsi Prasad Jhunjunwala
- (9) Shri C. D. Pande
- (10) Shri Mahavir Tyagi (*Speech unfinished*).

The discussion was not concluded.

9. Motion Re: Report of Department of Atomic Energy

Shri Diwan Chand Sharma moved the following motion:—

“That this House takes note of the Report of the Department of Atomic Energy for the year 1959-60, laid on the Table of the House on the 18th April, 1960.”

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri C. R. Narasimhan

[P.T.O.]

- (3) Shri Jaganatha Rao
- (4) Shri Kalika Singh
- (5) Shri T. N. Viswanatha Reddy
- (6) Shri Naushir Bharucha
- (7) Shri Jawaharlal Nehru.

Shri Diwan Chand Sharma replied to the debate.

The motion was adopted.

10. Announcement by Speaker

The Speaker made an announcement regarding a correction in the figures of a division held on the Resolution moved by Shri Naushir Bharucha in regard to the disapproval of the Essential Services Maintenance Ordinance, 1960, on the 9th August, 1960*.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 11th August, 1960)

M. N. KAUL,
Secretary.

*Accordingly in Bulletin—Part I, dated the 9th August, 1960, page 1382, under item No. 7, line 6,

for 'Ayes 38' read 'Ayes 37'.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 11, 1960/Sravana 20, 1882 (Saka)

No. 413

1. Starred Questions

Thirty-three Starred Questions (Nos. 317—349) were put down on the order paper out of which thirteen were called. Original notices of Starred Questions Nos. 317, 329 and 339 were received in Hindi.

Eleven Starred Questions (Nos. 317—321, 323—327 and 329) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 322 and 328 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy-two Unstarred Questions (Nos. 566—637) were put down on the order paper. Original notices of Unstarred Questions Nos. 581—583, 585, 594, 601, 608 and 627 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Infringement of Foreign Exchange Regulations addressed to the Minister of Finance was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Braj Raj Singh regarding outbreak of tetanus in Delhi.

5. Resignation of Member

The Speaker informed Lok Sabha that Shri Mathuradass Mathur had resigned his seat in Lok Sabha with effect from the 11th August, 1960.

[P.T.O.]

6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Post Office Savings Certificates Rules, 1960, published in Notification No. G.S.R. 711 dated the 25th June, 1960 under sub-section (3) of Section 12 of the Government Savings Certificates Act, 1959.
- (2) A copy of the Post Office Savings Banks (Nomination) Rules, 1960, published in Notification No. G.S.R. 730 dated the 2nd July, 1960, under sub-section (3) of Section 15 of the Government Savings Banks Act, 1873.
- (3) A copy of each of the following Notifications under sub-section (3) of Section 28 of the Public Debt Act, 1944:—
 - (a) G.S.R. 846 dated the 30th July, 1960 making certain amendments to the Public Debt (Annuity Certificates) Rules, 1954.
 - (b) G.S.R. 847 dated the 30th July, 1960 making certain amendments to the Public Debt (Annuity Certificates) Rules, 1954.
- (4) A copy of the Annual Report (Parts I and II) of the Registrar of Newspapers for India for the year 1960.
- (5) A copy of each of the following Notifications under sub-section (2) of Section 3 of the All-India Services Act, 1951:—
 - (i) G.S.R. 833 dated the 30th July, 1960 making certain amendment to the All India Services (Discipline and Appeal) Rules, 1955.
 - (ii) G.S.R. 835 dated the 30th July, 1960.
 - (iii) G.S.R. 836 dated the 30th July, 1960 making certain further amendments to the Indian Police Service (Recruitment) Rules, 1954.
 - (iv) G.S.R. 837 dated the 30th July, 1960 making certain further amendment to the Indian Police Service (Pay) Rules, 1954.
 - (v) G.S.R. 833 dated the 30th July, 1960 making certain further amendment to the Indian Police Service (Regulation of Seniority) Rules, 1954.
 - (vi) G.S.R. 839 dated the 30th July, 1960 making certain amendment to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955.
 - (vii) G.S.R. 840 dated the 30th July, 1960 making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954.
 - (viii) G.S.R. 842 dated the 30th July, 1960 making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
 - (ix) G.S.R. 843 dated the 30th July, 1960 making certain further amendment to the All-India Services (Death-cum-Retirement Benefits) Rules, 1958.
- (6) A copy of the Madhya Bharat Bhoodan Yagna Board (Reconstitution) Order, 1960, published in Notification No. G.S.R. 762 dated the 9th July, 1960, under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957.

- (7) A copy of Notification No. S.O. 1849 dated the 30th July, 1960 under sub-section (3) of Section 85 of the Estate Duty Act, 1953.
- (8) A copy of each of the following Notifications under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956:—
- (a) G.S.R. 820 dated the 23rd July, 1960.
- (b) G.S.R. 848 dated the 30th July, 1960.
- (9) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
- (a) G.S.R. 849 dated the 30th July, 1960.
- (b) G.S.R. 852 dated the 30th July, 1960.
- (10) A copy of Notification No. G.S.R. 855 dated the 30th July, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944.

7. Statement by Deputy Minister of Food

The Deputy Minister of Food laid on the Table a statement on the prevalence of famine conditions in Darbhanga and Muzafferpur districts of Bihar.

8. Government Bills—Passed

- (i) *The Taxation Laws (Amendment) Bill, 1960.*

Discussion on the motion for consideration of the Bill, moved on the 10th August, 1960, continued.

The following members took part in the debate:—

- (1) Shri Mahavir Tyagi
- (2) Shri K. T. K. Tangamani
- (3) Shri Harish Chandra Mathur
- (4) Shri Braj Raj Singh
- (5) Shri Ram Krishan Gupta
- (6) Pandit Thakur Das Bhargava
- (7) Shri Mool Chand Jain
- (8) Shri S. M. Banerjee
- (9) Pandit Krishna Chandra Sharma.

Shri B. Gopala Reddi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 4 to 13 were adopted.

Clause 3 was adopted as amended.

[P.T.O.]

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. Gopala Reddi.

The motion was adopted and the Bill, as amended, was passed.

(ii) *The Banking Companies (Amendment) Bill, 1960.*

The motion for consideration of the Bill was moved by Shri B. Gopala Reddi.

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shri C. R. Narasimhan
- (3) Shri Aurobindo Ghosal
- (4) Shri Prabhat Kar.

Shri B. Gopala Reddi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. Gopala Reddi.

The motion was adopted and the Bill was passed.

9. Motion Re: Report of University Grants Commission

Dr. K. L. Shrimali concluded his speech on the following motion moved on the 5th August, 1960:—

“That this House takes note of the Report of the University Grants Commission for the period April, 1958—March, 1959, laid on the Table of the House on the 24th February, 1960.”

Four amendments were moved by—

- (1) Shri Atal Bihari Vajpayee
- (2) Shri Bhaurao Krishnarao Gaikwad
- (3) Shri Braj Raj Singh.

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri Diwan Chand Sharma
- (3) Shri Harish Chandra Mathur (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 12th August, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 12, 1960/*Sravana* 21, 1882 (*Saka*)

No. 414

1. Starred Questions

Forty-two Starred Questions (Nos. 350—391) were put down on the order paper out of which twelve were called. Original notices of Starred Questions Nos. 351, 352, 364, 365, 372, 380 and 388 were received in Hindi.

Eleven Starred Questions (Nos. 350—354, 356—361) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 355 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Seventy nine Unstarred Questions (Nos. 638—716) were put down on the order paper. Original notices of Unstarred Questions Nos. 658, 659, 660, 672, 685, 686, 690, and 698 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report of the Indian Delegation to the 16th Session of the Contracting Parties to the General Agreement on Tariffs and Trade held in Geneva in May-June, 1960.
- (2) A copy of each of the following Notifications under Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944:—
 - (i) G.S.R. 693 dated the 14th June, 1960.
 - (ii) G.S.R. 857 dated the 30th July, 1960.
 - (iii) G.S.R. 898 dated the 6th August, 1960.

[P.T.O.]

4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 9th August, 1960, Rajya Sabha had passed the following Bills:—
 - (1) The Evacuee Interest (Separation) Amendment Bill, 1960.
 - (2) The Agricultural Produce (Grading and Marking) Amendment Bill, 1960.
 - (3) The Press and Registration of Books (Amendment) Bill, 1960.
- (ii) That at its sitting held on the 10th August, 1960, Rajya Sabha had passed the Drugs (Amendment) Bill, 1960.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Rubber (Amendment) Bill, 1960, passed by Lok Sabha on the 5th August, 1960.

5. Bills passed by Rajya Sabha—laid on the Table

Secretary laid on the Table the following Bills as passed by Rajya Sabha:—

- (i) The Evacuee Interest (Separation) Amendment Bill, 1960.
- (ii) The Agricultural Produce (Grading and Marking) Amendment Bill, 1960.
- (iii) The Drugs (Amendment) Bill, 1960.
- (iv) The Press and Registration of Books (Amendment) Bill, 1960.

6. Report of Public Accounts Committee

Shri Radha Raman presented the Twenty-ninth Report of the Public Accounts Committee on the Appropriation Accounts (Defence Services), 1956-57 and 1957-58 and Audit Reports (Defence Services), 1958 and 1959.

7. Calling attention to matter of urgent public importance

Shri Surendranath Dwivedy called the attention of the Minister of Labour and Employment to the accident in the Hindustan Coal Mine, Ta.cher resulting in the death of one labourer and injuries to many others.

The Deputy Minister of Labour made a statement in regard thereto.

8. Statement Re: Government business

The Minister of Parliamentary Affairs made a statement regarding the Government legislative and other business for the week commencing the 16th August, 1960.

9. Motions for Election to Committees

Shri Nityanand Kanungo moved the following motions:—

- (i) "That in pursuance of clause (xiv) of sub-section (2) of Section 4 of the Coffee Act, 1942, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for a term of three years subject to the other provisions of the said Act and the Coffee Rules, 1955."

- (ii) "That in pursuance of clause (e) of sub-section (3) of Section 4 of the Rubber Act, 1947, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board for a term of three years, subject to the other provisions of the said Act and the Rubber Rules, 1955."

The motions were adopted.

10. Motion re: Report of University Grants Commission

Discussion on the following motion, moved on the 5th August, 1960, and the amendments thereto, moved on the 11th August, 1960, continued:—

"That this House takes note of the Report of the University Grants Commission for the period April, 1958—March, 1959, laid on the Table of the House on the 24th February, 1960."

The following members took part in the debate:—

- (1) Shri Harish Chandra Mathur
- (2) Dr. A. Krishnaswami
- (3) Shri N. G. Ranga
- (4) Shri Radha Raman
- (5) Shri N. R. M. Swamy
- (6) Shri Bhaurao Krishnarao Gaikwad
- (7) Shri Atal Bihari Vajpayee
- (8) Shri Prakash Vir Shastri
- (9) Shri Hem Barua
- (10) Shri Braj Raj Singh
- (11) Swami Ramananda Tirtha
- (12) Shri K. R. Achar

Dr. K. L. Shrimali replied to the debate.

The amendment moved by Shri Atal Bihari Vajpayee on the 11th August, 1960, was not pressed and hence deemed to be withdrawn by the leave of the House.

All other amendments moved on the 11th August, 1960, were negatived.

The motion was adopted.

11. Motion re: Sixty-sixth Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:—

"That this House agrees with the Sixty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th August, 1960."

The motion was adopted.

[P.T.O.]

12. Private Members' Bills—introduced

- (i) The National Monuments Commission Bill, 1960, by Shri C. R. Narasimhan.
- (ii) The Converts Marriage Dissolution Bill, 1960, by Shri Prakash Vir Shastri.
- (iii) The Restrictions on Edible Oils (for Manufacture of Soap) Bill, 1960, by Shri Jhulan Sinha.
- (iv) The Defence Forces Provisions Bill, 1960, by Shri Jhulan Sinha.
- (v) The Restoration of Places of Religious Worship Bill, 1960, by Shri Prakash Vir Shastri.
- (vi) The Indian Institute of Archaeology Bill, 1960, by Shri C. R. Narasimhan.

13. Private Member's Bill—withdrawn

The Ceilings on Salary (in Private Sector) Bill, 1960, by Shri A. M. Tariq

Discussion on the motion for circulation of the Bill for the purpose of eliciting opinion thereon by the 15th September, 1960, moved by Shri A. M. Tariq on the 29th April, 1960, continued.

The following members took part in the debate:—

- (1) Shri N. Keshava
- (2) Shri S. M. Banerjee
- (3) Pandit Krishna Chandra Sharma
- (4) Shri Mool Chand Jain
- (5) Shri Rajendra Singh
- (6) Shri Braj Raj Singh
- (7) Shri Diwan Chand Sharma
- (8) Shri Harish Chandra Mathur
- (9) Shri B. R. Bhagat.

Shri A. M. Tariq replied to the debate.

The Bill was withdrawn by leave of the House.

14. Private Member's Bill—motion for Circulation—under consideration

The Social Customs (Curtailement. of Expenditure) Bill, 1958, by Shri Jhulan Sinha

The motion for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st December, 1960, was moved by Shri Jhulan Sinha and his speech was not concluded.

15. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Fifty-third Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 16th August, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 16, 1960/Sravana 25, 1882 (Saka)

No. 415

1. Starred Questions

Forty-six Starred Questions (Nos. 392—437) were put down on the order paper out of which Twenty-one were called. Original notices of Starred Questions Nos. 393, 408 and 422 were received in Hindi.

Sixteen Starred Questions (Nos. 392, 394—397, 400—407, 409, 410 and 412) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 393, 398, 399, 408 and 411 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eighty-one Unstarred Questions (Nos. 717—797) were put down on the order paper. Original notices of Unstarred Questions Nos. 723, 726, 727, 728, 742, 743, 744, 753, 757, 758, 767 and 796 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Obituary Reference

The Speaker made a reference to the passing away of Shri T. D. Pustake who was a member of the Provisional Parliament.

Thereafter members stood in silence for short while as a mark of respect.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following Notifications under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939:—
 - (i) Notification No. 78/60 published in Andaman and Nicobar Gazette dated the 5th May, 1960 making certain amendment to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939.

[P.T.O.]

- (ii) Notification No. S.O. 1719 dated the 11th July, 1960 making certain amendment to the Motor Vehicles (Third Party Insurance) Rules, 1946.
- (2) A copy of Notification No. G.S.R. 915 dated the 6th August, 1960 issued under Section 3 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956.
- (3) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. 911 dated the 6th August, 1960 making certain further amendments to the Wheat (Uttar Pradesh) Second Price Control Order, 1959.
 - (ii) G.S.R. 921 dated the 9th August, 1960 rescinding the Wheat (Uttar Pradesh) Second Price Control Order, 1959, and the Uttar Pradesh Wheat (Restriction on Movement) order, 1959.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 11th August, 1960, Rajya Sabha had agreed without any amendment to the Delhi Land Holdings (Ceiling) Bill, 1960, passed by Lok Sabha on the 2nd August, 1960.

6. Report of Joint Committee

Shri Arun Chandra Guha presented the Report of the Joint Committee on the Companies (Amendment) Bill, 1959.

7. Evidence on Bill—laid on the Table

Shri Arun Chandra Guha laid on the Table a copy of the evidence given before the Joint Committee on the Companies (Amendment) Bill, 1959.

8. Government Bill—introduced

The Standards of Weights and Measures (Amendment) Bill, 1960.

9. Motion Re: Fifty-third Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Fifty-third Report of the Business Advisory Committee presented to the House on the 12th August, 1960.”

The motion was adopted.

10. Supplementary Demand for Grant (Railways) for 1960-61

Discussion on the Supplementary Demand for Grant in respect of the Budget (Railways) for 1960-61 commenced.

Two cut motions were moved but not pressed and hence deemed to be withdrawn by the leave of the House.

One cut motion was ruled out of order.

[P.T.O.]

The Demand was voted in full as follows:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
15	Construction of New Lines	Rs. 30,00,000

11. Panel of Chairmen

The Speaker informed Lok Sabha that under sub-rule (1) of Rule 9 of the Rules of Procedure and Conduct of Business he had nominated the following members on the new Panel of Chairmen:—

- (1) Pandit Thakur Das Bhargava ✓
- (2) Dr. Sushila Nayar ✓
- (3) Shri Mulchand Dube ✓
- (4) Shrimati Renu Chakravartty ✓
- (5) Shri H. C. Heda
- (6) Shri Jaganatha Rao.

12. Demands for Excess Grants—1957-58

The following Demands for Excess Grants in respect of the Budget (General) for 1957-58 were voted in full:—

Number of Demand	Name of Demand	Amount of Excess Demand
I. EXPENDITURE MET FROM REVENUE		
		Rs.
1	Ministry of Commerce and Industry	64,572
15	Survey of India	2,96,550
49	Public Health	55,123
55	Census	80
60	Manipur	8,63,045
61	Tripura	31,36,333
67	Ministry of Irrigation and Power	4,327
87	Overseas Communications Service	18,057
90	Communications (Including National Highways)	19,28,774
94	Other Civil Works	1,91,01,750
II. EXPENDITURE MET FROM CAPITAL		
123	Other Capital Outlay of the Ministry of Irrigation and Power	30,93,610

13. Government Bill—Passed

The International Development Association (Status, Immunities and Privileges) Bill, 1960.

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

The following members took part in the debate:—

- (1) Shri K. K. Warior
- (2) Shri C. R. Pattabhi Raman
- (3) Shri Shraddhakar Supakar
- (4) Shri Jaipal Singh
- (5) Shri S. C. Gupta
- (6) Shri Arun Chandra Guha
- (7) Shri B. C. Kamble.

Shri B. R. Bhagat replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. R. Bhagat.

The following members took part in the debate:—

- (1) Shri S. C. Gupta
- (2) Shri B. R. Bhagat

The motion was adopted and the Bill was passed.

14. Government Bill—under consideration

The Press and Registration of Books (Amendment) Bill, 1960 as passed by Rajya Sabha.

The motion for consideration of the Bill as passed by Rajya Sabha was moved by Dr. B. V. Keskar.

Shri K. T. K. Tangamani commenced his speech on the motion which was not concluded.

15. Half-an-hour discussion on matters arising out of answer to question

Shri S. C. Gupta raised a half-an-hour discussion on points arising out of the answer given on the 2nd August, 1960 to Starred Question No. 39 regarding new C.H.S. Token Cards.

Shri D. P. Karmarkar replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Wednesday the 17th August, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 17, 1960/Sravana 26, 1882 (Saka)

No. 416

1. Starred Questions

Forty-eight Starred Questions (Nos. 438—485) were put down on the order paper out of which fifteen were called. Original notices of Starred Questions Nos. 438, 443, 449, 454, 457, 462, 468 and 470 were received in Hindi.

Twelve Starred Questions (Nos. 439—446, 448—450 and 452) were orally answered and supplementary questions were asked on eleven of them. Replies to the remaining questions (including Starred Questions Nos. 438, 447 and 451 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

One hundred and nine Unstarred Questions (Nos. 798—816 and 818—907) were put down on the order paper. Unstarred Question No. 817 was transferred to the list of questions for the 25th August, 1960. Original notices of Unstarred Questions Nos. 823, 827—831, 835, 839, 856, 871, 902 and 903 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Non-payment of Salary to Income-Tax Department Employees addressed to the Minister of Finance was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following Notifications under sub-section (2) of Section 2C of the Insurance Act, 1938:—
 - (i) S.O. 1503 dated the 18th June, 1960.
 - (ii) S.O. 1504 dated the 18th June, 1960.

[P.T.O.]

(2) A copy of each of the following Declarations of Exemption, under the Proviso to Section 6 of the Registration of Foreigners Act, 1939:—

- (i) No. 1|15|60-F.1. dated the 6th July, 1960. (3 Declarations).
(ii) No. 1|19|60-F.1. dated the 29th July, 1960. (1 Declaration).

5. Messages from Rajya Sabha

Secretary reported two messages from Rajya Sabha that at its sitting held on the 16th August, 1960, Rajya Sabha had agreed without any amendment to the following Bills:—

- (1) The Tripura Land Revenue and Land Reforms Bill, 1960, passed by Lok Sabha on the 3rd August, 1960.
(2) The Banking Companies (Amendment) Bill, 1960, passed by Lok Sabha on the 11th August, 1960.

6. Calling attention to matter of urgent public importance

Shri Raghunath Singh called the attention of the Minister of Health to the Gastro-enteritis epidemic in Delhi and Uttar Pradesh.

The Minister of Health made a statement in regard thereto.

7. Statements by Ministers

(1) The Minister of Home Affairs made a statement regarding detention of Shri Prabhu Narain Singh, under the Preventive Detention Act.

(2) The Minister of Railways made a statement regarding breaches on the South-Eastern Railway.

8. Motion for election to Committee

Dr. K. L. Shrimali moved the following motion:—

“That in pursuance of sub-clause (d) of paragraph 3(2) of the late Department of Education, Health and Lands Resolution No. F. 122-3|35-E, dated the 8th August, 1935, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, three members from among themselves to serve as members of the Central Advisory Board of Education for a term of three years commencing from the 6th September, 1960, subject to the other provisions of the said Resolution.”

The motion was adopted.

9. Government Bills—introduced

- (1) The Appropriation (No. 3) Bill, 1960.
(2) The Appropriation (Railways) No. 4 Bill, 1960.

10. Government Bill—under consideration

The Press and Registration of Books (Amendment) Bill, 1960, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 16th August, 1960, continued.

The following members took part in the debate:—

- (1) Shri K. T. K. Tangamani
- (2) Shri Ansar Harvani
- (3) Shri Venketrao Srinivasrao Naldurgker
- (4) Shri Diwan Chand Sharma
- (5) Shri A. M. Tariq
- (6) Shri Naushir Bharucha
- (7) Dr. M. S. Aney
- (8) Shri Shraddhakar Supakar
- (9) Shri K. R. Achar
- (10) Shri K. K. Warior
- (11) Shri Ajit Singh Sarhadi

Dr. B. V. Keskar commenced his speech in reply to the debate, which was not concluded.

11. Motion re: Report of National Coal Development Corporation Limited

Shri S. Ahmed Mehdi moved the following motion:—

“That this House takes note of the Annual Report of the National Coal Development Corporation Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, laid on the Table of the House on the 11th March, 1960.”

The following members took part in the debate:—

- (1) Shri K. T. K. Tangamani
- (2) Shri Radheshyam Ramkumar Morarka
- (3) Shri Aurobindo Ghosal
- (4) Shri Arun Chandra Guha
- (5) Shri Sinhasan Singh
- (6) Shri Rajendra Singh
- (7) Sardar Swaran Singh

The motion was adopted.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 18th August, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 13, 1960/*Shrawana* 27, 1382 (Saka)

No. 417

1. Starred Questions

Fifty-one Starred Questions (Nos. 486—536) were put down on the order paper out of which fifteen were called. Original notices of Starred Questions Nos. 488, 504, 512, 516 and 521 were received in Hindi.

Fourteen Starred Questions (Nos. 486—491 and 493—500) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 492 of which the questioner was absent) was laid on the Table.

2. Unstarred Questions

One hundred and eleven Unstarred Questions (Nos. 908—1003 and 1005—1019) were put down on the order paper. Unstarred Question No. 1004 was transferred to the list of questions for the 24th August, 1960. Original notices of Unstarred Questions Nos. 926, 931, 933, 934, 947—952, 972 and 974 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of a Statement showing the Result of the economy measures taken during the quarter ended 31st December, 1959 (and the supplementary information for the quarters ended 30th June and 30th September, 1959).
- (2) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. 593 dated the 28th May, 1960.
 - (ii) G.S.R. 671 dated the 18th June, 1960 making certain further amendments to the Cotton Control Order, 1955.

[P.T.O.]

(3) A copy of each of the following papers:—

- (i) Annual Report of the Hindustan Salt Company Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
 - (ii) Review by the Government of the working of the above Company for the year 1958-59.
 - (iii) Notification No. G.S.R. 932 dated the 13th August, 1960 making certain further amendments to the Salt (Reserve Stocks) Order, 1955, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (4) A copy of Notification No. G.S.R. 718 dated the 25th June, 1960 as corrected by G.S.R. 919 dated the 6th August, 1960, making certain further amendment to the Employees' Provident Funds Scheme, 1952, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952.
- (5) A copy of the Summary of main conclusions of the Third Meeting of the 18th Session of the Standing Labour Committee held at New Delhi in April, 1960.
- (6) A copy of "Results of Bye-elections held between April, 1959 and May, 1960".

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 16th August, 1960, Rajya Sabha had agreed without any amendment to the Manipur Land Revenue and Land Reforms Bill, 1960, passed by Lok Sabha on the 2nd August, 1960.

5. Statement Re: Supplementary Demands for Grants (General) for 1960-61

Shri B. Gopala Reddi presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1960-61.

6. Report of Committee on Private Members' Bills and Resolutions

Shri Ram Krishan Gupta presented the Sixty-seventh Report of the Committee on Private Members' Bills and Resolutions.

7. Statement by Deputy Minister of Labour

The Deputy Minister of Labour made a statement regarding accident in the Hindustan Coal Mine, Talcher.

8. Government Bills—Introduced

- (1) The Central Excises (Conversion to Metric Units) Bill, 1960.
- (2) The Indian Trade Unions (Amendment) Bill, 1960.

9. Government Bills—Passed

- (i) *The Appropriation (No. 3) Bill, 1960.*

The motion for consideration of the Bill was moved by Shrimati Tarkeshwari Sinha.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Tarkeshwari Sinha.

The motion was adopted and the Bill was passed.

(ii) *The Appropriation (Railways) No. 4 Bill, 1960*

The motion for consideration of the Bill was moved by Shri Jagjivan Ram.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagjivan Ram.

The motion was adopted and the Bill was passed.

10. **Motion Re. Report of Commissioner for Scheduled Castes and Scheduled Tribes**

Shrimati Violet Alva moved the following motion:—

“That this House takes note of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1958-59, laid on the Table of the House on the 22nd December, 1959.”

Twenty-one amendments were moved by—

- (1) Shri Baishnab Charan Mullick
- (2) Shri Ram Sewak Yadav
- (3) Shri Ram Chandra Majhi
- (4) Shri Kanhu Charan Jena
- (5) Shri S. Hansda
- (6) Shri Ram Dhani Das

The following members took part in the debate:—

- (1) Shri M. R. Krishna
- (2) Shri Dasaratha Deb
- (3) Shri Kanhaiya Lal Balmiki
- (4) Shri Nanubhai Nichhabhai Patel
- (5) Shri Ram Chandra Majhi
- (6) Shri Ram Dhani Das
- (7) Shri Vishwanath Prasad
- (8) Shri Baishnab Charan Mullick
- (9) Shri S. Hansda
- (10) Shri Ram Saran (*Speech unfinished*).

The discussion was not concluded.

[P.T.O.]

11. Motion re: Naga Hills and Tuensang Area

Shri Atal Bihari Vajpayee moved the following motion:—

“That the Statement made by the Prime Minister in Lok Sabha on the 1st August, 1960, regarding the Naga Hills and Tuensang Area, be taken into consideration.”

The following members took part in the debate:—

- (1) Shri Hem Barua
- (2) Shrimati Benu Chakravartty
- (3) Pandit Braj Narayan “Brajesh”
- (4) Shri Jaipal Singh
- (5) Shri Tridib Kumar Chaudhuri
- (6) Raja Mahendra Pratap
- (7) H. H. Maharaja Pratap Keshari Deo
- (8) Shri Braj Raj Singh
- (9) Shri Jawaharlal Nehru.

Shri Atal Bihari Vajpayee replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Friday, the 19th August, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 19, 1960/Sravana 28, 1882 (Saka)

No. 418

1. Starred Questions

Forty-one Starred Questions (Nos. 537—577) were put down on the order paper out of which Sixteen were called. Original notices of Starred Questions Nos. 537, 546, 548, 552, 564 and 578 were received in Hindi.

Fourteen Starred Questions (Nos. 538—541, 543—553 and 563 were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 537 and 542 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy-six Unstarred Questions (Nos. 1020—1095) were put down on the order paper. Original notices of Unstarred Questions Nos. 1047, 1057—1061, 1069, 1077, 1088, 1090, 1091, 1093 and 1095 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Paper laid on the Table

A copy of Notification No. S.O. 1199 dated the 14th May, 1960, was laid on the Table under Section 10 of the National Highways Act, 1956.

4. Government Bill—passed

The Press and Registration of Books (Amendment) Bill, 1960, as passed by Rajya Sabha.

Dr. B. V. Keskar concluded his speech in reply to the debate on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 16th August, 1960.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. B. V. Keskar.

The motion was adopted and the Bill was passed.

[P.T.O.]

5. Motion Re: Report of Commissioner for Scheduled Castes and Scheduled Tribes

Discussion on the following motion and the amendments thereto, moved on the 18th August, 1960, continued:—

“That this House takes note of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1958-59, laid on the Table of the House on the 22nd December, 1959.”

The following members took part in the debate:—

- (1) Shri Ram Saran
- (2) Shri Prakash Vir Shastri
- (3) Shri M. G. Uikey
- (4) Shri Bhaurao Krishnarao Gaikwad (*Speech unfinished*).

The discussion was not concluded.

6. Motion Re: Sixty-seventh Report of Committee on Private Members' Bills and Resolutions

Shri Ram Krishan Gupta moved the following motion:—

“That this House agrees with the Sixty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th August, 1960.”

The motion was adopted.

7. Intimation Re: Arrest of Member

The Chairman informed Lok Sabha that a wireless message dated the 18th August, 1960 had been received from the Commissioner of Police, Ahmedabad, intimating that Shri Karsandas Parmar was arrested at Ahmedabad on the 18th August, 1960.

8. Private Member's Resolution—Negatived

Shri Ram Krishan Gupta concluded his speech on the following Resolution moved by him on the 5th August, 1960:—

“This House is of opinion that in order to remove the existing disparity in income and wealth in the country, suitable steps be taken to fix ceiling on the income of an individual.”

Four amendments were moved by—

- (1) Shri Braj Raj Singh
- (2) Shri Bhaurao Krishnarao Gaikwad
- (3) Shri Aurobindo Ghosal,

The following members took part in the debate:—

- (1) Shri Rajendra Singh
- (2) Shri Mool Chand Jain
- (3) Shri Jaipal Singh
- (4) Pandit Krishna Chandra Sharma
- (5) Shri Braj Raj Singh
- (6) Shri Ajit Singh Sarhadi

- (7) Shri Chuni Lal
- (8) Shri Bhaurao Krishnarao Gaikwad
- (9) Shri B. Gopala Reddi.

Shri Ram Krishan Gupta replied to the debate.

All the amendments were negatived.

On the Resolution the House divided, Ayes 24; Noes 80. The Resolution was accordingly negatived.

9. Private Members' Resolution—under consideration

Shri Indrajit Gupta moved the following Resolution:—

“This House calls upon the Government to appoint a Committee consisting of 45 Members of Parliament, 30 from Lok Sabha and 15 from Rajya Sabha, to go into the question of dissemination of news and views by newspapers in the country with a view to making proposals for ensuring truthfulness, objectivity and good moral standards in the field of journalism.”

One amendment was moved by Shri K. K. Warior.

The discussion was not concluded.

10. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Fifty-fourth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 20th August, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, August 20, 1960/Sravana 29, 1882 (Saka)

No. 419

1. Starred Questions

Forty Starred Questions (Nos. 578—617) were put down on the order paper out of which seventeen were called. Original notice of Starred Question No. 578 was received in Hindi.

Eleven Starred Questions (Nos. 578—582, 588—591, 593 and 594) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 583—587 and 592 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

One hundred and five Unstarred Questions (Nos. 1096—1200) were put down on the order paper. Original notices of Unstarred Questions Nos. 1117—1119, 1121, 1122, 1132—1136, 1146, 1149, 1150, 1161, 1162 and 1194—1197 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 933 dated the 13th August, 1960, making certain further amendments to the Coal Mines (Conservation and Safety) Rules, 1954, under sub-section (4) of Section 17 of the Coal Mines (Conservation and Safety) Act, 1952.
- (2) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha.
 - (i) Statement No. I Eleventh Session, 1960.
 - (ii) Supplementary Statement No. IV Tenth Session, 1960.
 - (ii) Supplementary Statement No. VII Ninth Session, 1959.
 - (iv) Supplementary Statement No. X Eighth Session, 1960.
 - (v) Supplementary Statement No. XXXI Fourth Session, 1960.

- (3) A copy of Notification No. G.S.R. 899 dated the 8th August, 1960, under sub-section (4) of section 43B of the Sea Customs Act, 1878.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 18th August, 1960, Rajya Sabha had concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Religious Trusts Bill, 1960 and had nominated the following members to serve on the said Joint Committee:—

- (1) Shri Faridul Haq Ansari
- (2) Shri M. Basavapunnaiah
- (3) Shrimati Bedavati Burgohain
- (4) Shri R. S. Doogar
- (5) Shri P. D. Himatsingka
- (6) Shri Jugal Kishore
- (7) Shri R. K. Malviya
- (8) Shri Tarkeswar Pande
- (9) Shri Harihar Patel
- (10) Shri G. Rajagopalan
- (11) Shri K. K. Shah
- (12) Shri B. P. Basappa Shetty
- (13) Shri R. P. N. Sinha
- (14) Shri M. D. Tumpalliwar
- (15) Pandit S. S. N. Tankha.

5. Statement by Prime Minister

The Prime Minister made a statement regarding the incident involving an Indian crew on duty with the U.N. Command, at Leopoldville airport in Congo on the 18th August, 1960.

6. Statement by Minister of Finance

The Minister of Finance made a statement regarding the liquidation of the Palai Central Bank.

7. Statement Re. Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government legislative and other business for the week commencing the 22nd August, 1960.

8. Report of Committee on Absence of Members from the Sittings of the House

Shri B. L. Chandak presented the Twenty-first Report of the Committee on Absence of Members from the Sittings of the House and also laid on the Table a list showing names of members who were continuously absent from the sittings of the House for 15 days or more from the 21st March to the 29th April, 1960 during the Tenth Session.

9. Statement by Deputy Minister of Finance

The Deputy Minister of Finance made a statement correcting the reply given on the 17th August, 1960 to a supplementary by Shri S. M. Banerjee on Starred Question No. 440 regarding violation of Foreign Exchange Regulations.

10. Motion for Election to Committee

Shri Humayun Kabir moved the following motion:—

“That in pursuance of paragraph 1(g) of the Ministry of Education and Scientific Research Resolution No. F. 11-10/57-C.1, dated the 26th February, 1958, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Board of Archaeology, for the unexpired portion of the term ending on the 31st July, 1961, subject to the other provisions of the said Resolution.”

The motion was adopted.

11. Motion re: Fifty-Fourth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Fifty-fourth Report of the Business Advisory Committee presented to the House on the 19th August, 1960.”

The motion was adopted.

12. Motion re: Report of Commissioner for Scheduled Castes and Scheduled Tribes

Discussion on the following motion and the amendments thereto, moved on the 18th August, 1960, continued:—

“That this House takes note of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1958-59, laid on the Table of the House on the 22nd December, 1959.”

The following members took part in the debate:—

- (1) Shri Bhaurao Krishnarao Gaikwad
- (2) Shrimati Sahodra Bai Rai
- (3) Shri Naval Prabhakar
- (4) Shri B. N. Datar
- (5) Shri Shankar Deo
- (6) Shri Jagan Nath Prasad Pahadia
- (7) Shri Ram Sewak Yadav
- (8) Shri P. Kunhan
- (9) Shri Kankipati Veeranna Padalu
- (10) Shri C. R. Basappa
- (11) Shri H. C. Heda
- (12) Shri Sadhu Ram
- (13) Raja Mahendra Pratap

Shrimati Violet Alva replied to the debate.

One amendment moved by Shri Baishnab Charan Mullick, two by Shri

Ram Chandra Majhi, two by Shri Kanhu Charan Jena and three by Shri Ram Dhani Das were withdrawn by leave of the House.

Four amendments moved by Shri Baishnab Charan Mullick, five by Shri Ram Sewak Yadav and one by Shri Ram Chandra Majhi were negatived.

The amendments moved by Shri S. Hansda were not put to the vote of the House and hence deemed to be negatived.

The motion was adopted.

13. Announcement by Chairman

The Chairman made an announcement regarding a correction in the figures of the division held on the Resolution moved by Shri Ram Krishan Gupta in regard to Ceiling on Income, on the 19th August, 1960.*

14. Government Bill—Passed

The Agricultural Produce (Grading and Marking) Amendment Bill, 1960, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Dr. Panjabrao S. Deshmukh.

The following members took part in the debate:—

- (1) Shri Inder J. Malhotra
- (2) Shri Braj Raj Singh
- (3) Shri A. M. Tariq
- (4) Shri Padam Dev
- (5) Shrimati Krishna Mehta
- (6) Shri Ansar Harvani

Dr. Panjabrao S. Deshmukh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Panjabrao S. Deshmukh.

The motion was adopted and the Bill was passed.

15. Government Bill—Under Consideration

The Evacuee Interest (Separation) Amendment Bill, 1960 as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Mehr Chand Khanna and his speech was not concluded. The sense of the House was that further consideration of the Bill might be taken up as the first item of business after Question Hour on Monday, the 22nd August, 1960.

(Lok Sabha adjourned till 11 A.M. on Monday, the 22nd August, 1960.)

M. N. KAUL,
Secretary.

*Accordingly in Bulletin—Part I, dated the 19th August, 1960, page 149B, line 6,

for 'Ayes 24; Noes 80.' read 23; Noes 81.'

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 22, 1960/Sravana 31, 1882 (Saka)

No. 420

1. Starred Questions

Thirty-three Starred Questions (Nos. 618—634 and 636—651) were put down on the order paper out of which twenty-nine were called. Starred Question No. 635 was transferred to the list of Questions for the 30th August, 1960. Original notices of Starred Questions Nos. 619, 620 and 636 were received in Hindi.

Eighteen Starred Questions (Nos. 618, 619, 621—625, 627, 630, 632, 633, 637, 638, 641, 643 and 645—647) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 620, 626, 628, 629, 631, 634, 636, 639, 640, 642 and 644 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-seven Unstarred Questions (Nos. 1201—1267) were put down on the order paper. Original notices of Unstarred Questions Nos. 1218, 1219, 1227, 1232—1234, 1240 and 1262—1263 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the statement relating to the recent strike by a section of Railwaymen.
- (2) A copy of Notification No. G.S.R. 801 dated the 30th July, 1960 making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, under subsection (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954.

4. Financial Committees, 1959-60 (A Review)—laid on the Table

Secretary laid on the Table a copy of the "Financial Committees, 1959-60 (A Review)."

[P.T.O.]

5. Report of Joint Committee

Shrimati Uma Nehru laid on the Table a copy of the Report of the Joint Committee on the Children Bill, 1959.

6. Evidence on Bill—laid on the Table

Shrimati Uma Nehru laid on the Table a copy of the evidence given before the Joint Committee on the Children Bill, 1959.

7. Intimation Re: Release of Member

The Speaker informed Lok Sabha that he had received a letter dated the 19th August, 1960 from the Judicial Magistrate, Ahmedabad, intimating that Shri Karsandas Parmar was released on bail on the 19th August, 1960.

8. Calling attention to matter of urgent public importance

Shri A. K. Gopalan called the attention of the Minister of Commerce and Industry to the recognition reported to have been granted to an association in Bombay to conduct forward trading in black pepper.

The Minister of Commerce made a statement in regard thereto.

9. Government Bill—further consideration postponed

The Evacuee Interest (Separation) Amendment Bill, 1960, as passed by Rajya Sabha

It was decided that further consideration of the Bill might be postponed until discussion on Draft Third Five Year Plan was over.

10. Motion Re: Draft Third Five Year Plan

Shri Jawaharlal Nehru moved the following motion:—

“That the Third Five Year Plan—A Draft Outline laid on the Table of the House on the 1st August, 1960, be taken into consideration.”

Twelve substitute motions were moved by—

- (1) Shri N. G. Ranga
- (2) Shri Harish Chandra Mathur
- (3) Shri Shraddhakar Supakar
- (4) Shri Raghunath Singh
- (5) Shri J. M. Mohamed Imam
- (6) Shri Baishnab Charan Mullick
- (7) Shri Aurobindo Ghosal
- (8) Shri Naushir Bharucha
- (9) H. H. Maharaja Pratap Keshari Deo
- (10) Shri Braj Raj Singh
- (11) Shri M. S. Sugandhi.

The following members took part in the debate:—

- (1) Shri A. K. Gopalan
- (2) Dr. Ram Subhag Singh

- (3) Shri Harish Chandra Mathur
- (4) Shri Asoka Mehta
- (5) Shri N. G. Ranga.

The discussion was not concluded.

11. Discussion on matter of urgent public importance

Shri P. T. Punnoose raised a discussion on the closure of the Palai Central Bank.

The following members took part in the debate:—

- (1) Dr. M. S. Aney
- (2) Shri C. Krishnan Nair
- (3) Shri Mathew Maniyangadan
- (4) Dr. A. Krishnaswami
- (5) Shri J. M. Mohamed Imam
- (6) Shri Narayan Ganesh Goray
- (7) Shri Mahavir Tyagi
- (8) Shri Arun Chandra Guha.

The discussion was not concluded. It was decided that further discussion might be held at 5 P.M. on Tuesday, the 23rd August, 1960.

[Lok Sabha adjourned till 11 A.M. on Tuesday, the 23rd August, 1960].

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 23, 1960/Bhadra 1, 1882 (Saka)

No. 421

1. Starred Questions

Thirty-four Starred Questions (Nos. 652—685) were put down on the order paper out of which twenty-three were called. Original notices of Starred Questions Nos. 653, 654, 660, 673 and 681 were received in Hindi.

Fourteen Starred Questions (Nos. 652—656, 659—662, 666, 667, 670, 673 and 674) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 657, 658, 663, 664, 665, 668, 669, 671 and 672 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Ninty-five Unstarred Questions (Nos. 1268—1362) were put down on the order paper. Original notices of Unstarred Questions Nos. 1281, 1290, 1295, 1308, 1309, 1310, 1317, 1318, 1319, 1326, 1340, 1341, 1344, 1356, 1357 and 1360 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 912 dated the 6th August, 1960 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (2) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. 941 dated the 13th August, 1960 making certain amendments to the Bombay Sugar (Export Control) Order, 1959.
 - (ii) G.S.R. 942 dated the 13th August, 1960 making certain further amendments to the Sugar (Movement Control) Order, 1959.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 19th August, 1960, Rajya Sabha had passed the Code of Criminal Procedure (Amendment) Bill, 1959, passed by Lok Sabha on the 27th November, 1959, with amendments and had returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

5. Bill as amended by Rajya Sabha—laid on the Table

Secretary laid on the Table the Code of Criminal Procedure (Amendment) Bill, 1959 which had been returned by Rajya Sabha with amendments.

[P.T.O.]

6. Motion Re: Draft Third Five Year Plan

Discussion on the following motion and the substitute motions thereto, moved on the 22nd August, 1960, continued:—

“That the Third Five Year Plan—A draft Outline laid on the Table of the House on the 1st August, 1960, be taken into consideration.”⁶

The following members took part in the debate:—

- (1) H. H. Maharaja Pratap Keshari Deo
- (2) Shrimati Renuka Ray
- (3) Shri Raghunath Singh
- (4) Shri Hirendra Nath Mukerjee
- (5) Shri Banarsi Prasad Jhunjhunwala
- (6) Shri Atal Bihari Vajpayee
- (7) Shri C. D. Pande
- (8) Shri E. V. K. Sampath
- (9) Shri Ghanshyamlal Oza
- (10) Shri J. B. Kripalani
- (11) Shri Arun Chandra Guha
- (12) Shri S. M. Banerjee
- (13) Pandit Munishwar Dutt Upadhyay
- (14) Shri Radhelal Vyas
- (15) Shri K. S. Ramaswamy.

The discussion was not concluded.

7. Further Discussion on Matter of Urgent Public Importance (Re: Closure of Palai Central Bank)

Shri P. T. Punnoose moved the following motion:—

“That the provision regarding time-limit in Rule 194 of the Rules of Procedure be suspended with reference to the discussion on the closure of the Palai Central Bank and the time be increased from 2½ hours to 4 hours.”

The motion was adopted.

Further discussion on the closure of the Palai Central Bank, raised by Shri P. T. Punnoose on the 22nd August, 1960, continued.

The following members took part in the debate:—

- (1) Shri A. K. Gopalan
- (2) Shri M. K. Jinachandran
- (3) Shri Joachim Alva.

Shri Morarji Desai replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th August, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 24, 1960/Bhadra 2, 1882 (Saka)

No. 422

1. Starred Questions

Sixty-three Starred Questions (Nos. 686—748) were put down on the order paper out of which twelve were called. Original notices of Starred Questions Nos. 687, 688, 692, 694, 711, 714, 716, 720, 733, 735, 738 and 747 were received in Hindi.

Twelve Starred Questions (Nos. 686—697) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Ninety-eight Unstarred Questions (Nos. 1363—1460) were put down on the order paper. Original notices of Unstarred Questions Nos. 1386—1389, 1392—1395, 1408, 1409, 1415—1417, 1423—1425 and 1434—1436 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Obituary reference

The Speaker made a reference to the passing away of **Shri Indra Vidyachaspati** who was a member of the Provisional Parliament.

Thereafter members stood in silence for a short while as a mark of respect.

4. Report of Committee on Private Members' Bills and Resolutions

Shri Jhulan Sinha presented the Sixty-eighth Report of the Committee on Private Members' Bills and Resolutions

5. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- | | |
|--------------------------------------|--|
| (1) Shri Balasaheb Salunke | 24th March to 29th April, 1960
(Tenth Session). |
| (2) Shrimati Ila Palchoudhari | 1st April to 29th April, 1960
(Tenth Session). |
| (3) Shri Laisram Achaw Singh | 6th April to 29th April, 1960
(Tenth Session). |
| (4) Shri Liladhar Kotoki | 1st August to 31st August, 1960
(Eleventh Session). |
| (5) Shri Joginder Sen Mandi | 1st August to 9th September, 1960
(Eleventh Session). |

[P.T.O.]

- | | |
|--------------------------------------|--|
| (6) Shri Prabhu Narain Singh | 1st August to 9th September, 1960
(Eleventh Session). |
| (7) Shri B. Pocker | 1st August to 21st August, 1960
(Eleventh Session). |
| (8) Shri U. Muthuramalinga
Thevar | 1st August to 9th September, 1960
(Eleventh Session). |
| (9) Shri Arjun Singh Bha-
dauria | 1st August to 9th September, 1960
(Eleventh Session). |
| (10) Shri K. Ashanna | 21st April to 29th April, 1960 (Tenth
Session) and 1st August to 16th
August, 1960 (Eleventh Session). |
| (11) Shri Lachman Singh | 1st August to 9th September, 1960
(Eleventh Session). |
| (12) Dr. K. B. Menon | 1st August to 21st August, 1960
(Eleventh Session). |

6. Motion Re: Draft Third Five Year Plan

Discussion on the following motion and the substitute motions thereto, moved on the 22nd August, 1960, continued:—

“That the Third Five Year Plan—A draft Outline laid on the Table of the House on the 1st August, 1960, be taken into consideration.”

The following members took part in the debate:—

- (1) Shri Braj Raj Singh
- (2) Shri Vijaya Anand Maharaj Kumar of Vizianagram.
- (3) Kumari Mothey Veda Kumari
- (4) Shrimati Uma Nehru
- (5) Shrimati Krishna Mehta
- (6) Shri Aurobindo Ghosal
- (7) Shri Ajit Singh Sarhadi
- (8) Shri D. A. Katti
- (9) Shri Ram Krishan Gupta
- (10) Shri M. Shakaraiya
- (11) Shri Naval Prabhakar
- (12) Shri M. R. Masani
- (13) Pandit Thakur Das Bhargava
- (14) Shri Radheshyam Ramkumar Morarka
- (15) Lt. Col. H.H. Maharaja Manabendra Shah of Tehri Garhwal
- (16) Raja Mahendra Pratap
- (17) Shri Laxmi Narayan Bhanja Deo
- (18) Shri Satyendra Narayan Sinha
- (19) Shri Ramsingh Bhai Varma (*Speech unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 25th August, 1960).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 25, 1960/Bhadra 3, 1882 (Saka)

No. 423

1. Starred Questions

Forty-eight Starred Questions (Nos. 749—796) were put down on the order paper out of which seventeen were called. Original notices of Starred Questions Nos. 753, 767, 771, 781 and 791 were received in Hindi.

Seventeen Starred Questions (Nos. 749—765) were orally answered and supplementary questions were asked on sixteen of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Eighty-three Unstarred Questions (Nos. 1461—1526 and 1528—1544) were put down on the order paper. Original notices of Unstarred Questions Nos. 1483, 1491—1494, 1497, 1498, 1506, 1523, 1526, 1534 and 1535 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Paper laid on the Table

A copy of statement of conclusions of the Ninth Session of the Industrial Committee on Plantations held in New Delhi on the 27th April, 1960, was laid on the Table.

4. Calling attention to matter of urgent public importance

H. H. Maharaja Pratap Keshari Deo called the attention of the Minister of Irrigation and Power to the situation arising out of the recent floods in Orissa.

The Minister of Irrigation and Power made a statement in regard thereto.

5. Motion re: Draft Third Five Year Plan

Discussion on the following motion and the substitute motions thereto, moved on the 22nd August, 1960, continued:—

“That the Third Five Year Plan—A draft Outline laid on the Table of the House on the 1st August, 1960, be taken into consideration.”

[P.T.O.]

The following members took part in the debate:—

- (1) Shri Ramsingh Bhai Varnua
- (2) Shri Morarji Desai
- (3) Dr. A Krishnaswami
- (4) Shri M. L. Dwivedi
- (5) Shri P. T. Thanu Pillai
- (6) Shri Kashi Nath Pandey
- (7) Dr. G. S. Melkote
- (8) Shri S. R. Damani
- (9) Shri Rajeshwar Patel
- (10) Maj. Raja Bahadur Birendra Bahadur Singhji
- (11) Shri Prakash Vir Shastri
- (12) Shri Padam Dev
- (13) Shri Naushir Bharucha
- (14) Shri Hem Raj
- (15) Pandit Krishna Chandra Sharma
- (16) Shri Radha Raman
- (17) Shri Vidya Charan Shukla
- (18) Shri Resham Lal Jangde
- (19) Pandit Dwarka Nath Tiwary
- (20) Shri Rajendra Singh
- (21) Shri K. P. Kuttikrishnan Nair
- (22) Shri Kanhaiya Lal Balmiki

Shri Gulzarilal Nanda commenced his speech in reply to the debate which was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 26th August, 1960).

M. N. KAUL.
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 26, 1960/Bhadra 4, 1882 (Saka)

No. 424

1. Starred Questions

Twenty-seven Starred Questions (Nos. 797—823) were put down on the order paper out of which fourteen were called. Original notices of Starred Questions Nos. 801, 814 and 815 were received in Hindi.

Twelve Starred Questions (Nos. 797—803, 805—808 and 810 were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 804 and 809 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eighty-six Unstarred Questions (Nos. 1545—1630) were put down on the order paper. Original notices of Unstarred Questions Nos. 1558—1560, 1571—1573, 1575, 1577, 1580—1585, 1588 and 1623 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Shipping Development Fund Committee (General) Rules, 1960, published in Notification No. G.S.R. 938 dated the 13th August, 1960, under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.
- (2) A copy of the Report of the Study Team on Community Development—Industrial Pilot Projects.

4. Calling attention to matter of urgent public importance

Shri Chintamani Panigrahi called the attention of the Minister of Railways to the impending closure of iron ore mines at Bansapani, Orissa due to non-allotment of wagons.

The Deputy Minister of Railways made a statement in regard thereto.

[P.T.O.]

5. Statement re: Government business

The Minister of Parliamentary Affairs made a statement regarding the Government legislative and other business for the week commencing the 29th August, 1960.

6. Motion re: Draft Third Five Year Plan

Shri Gulzarilal Nanda concluded his speech in reply to the debate on the following motion and the substitute motions thereto, moved on the 22nd August, 1960:—

“That the Third Five Year Plan—A draft Outline laid on the Table of the House on the 1st August, 1960, be taken into consideration.”

On the substitute motion moved by Shri N. G. Ranga on the 22nd August 1960, the House divided, Ayes 9; Noes 221. The substitute motion was accordingly negatived.

All other substitute motions moved on the 22nd August, 1960 were negatived.

7. Government Bill—Passed

The Evacuee Interest (Separation) Amendment Bill, 1960, as passed by Rajya Sabha

Shri Mehr Chand Khanna concluded his speech on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 20th August, 1960.

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shri S. C. Gupta
- (3) Lala Achint Ram
- (4) Shri Ajit Singh Sarhadi
- (5) Shri Amjad Ali
- (6) Shri K. R. Achar
- (7) Shri Mool Chand Jain
- (8) Shri Ghanshyamlal Oza
- (9) Shri Sarjoo Pandey

Shri Mehr Chand Khanna replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mehr Chand Khanna.

The motion was adopted and the Bill was passed.

8. Motion re: Sixty-eighth Report of Committee on Private Members' Bills and Resolutions

Shri Jhulan Sinha moved the following motion:—

“That this House agrees with the Sixty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th August, 1960.”

The motion was adopted.

9. Private Members' Bills—introduced

- (1) The Legal Practitioners (Amendment) Bill, 1960 (*Amendments of sections 14 and 15*) by Shri Hem Raj.
- (2) The Legislative Councils (Composition) Bill, 1960 by Shri Shree Narayan Das.
- (3) The Indian Penal Code (Amendment) Bill, 1960 (*Substitution of new section 302*) by Shri Ajit Singh Sarhadi.
- (4) The Hindu Marriage (Amendment) Bill, 1960 (*Amendment of section 23*) by Shri Ajit Singh Sarhadi.
- (5) The Prevention of Pollution of Water and Air (in Union Territories) Bill, 1960 by Shri Jhulan Sinha.
- (6) The Mines (Amendment) Bill, 1960 (*Amendment of sections 12, 64 etc.*) by Shri Jhulan Sinha.
- (7) The Factories (Amendment) Bill, 1960 (*Insertion of section 9A*) by Shri Jhulan Sinha.
- (8) The Labour Exploitation (Prohibition) Bill, 1960 by Shri Jhulan Sinha.

10. Private Member's Bill—withdrawn

The Social Customs (Curtailement of Expenditure) Bill, 1958 by Shri Jhulan Sinha

Shri Jhulan Sinha concluded his speech on the motion for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st December, 1960, moved by him on the 12th August, 1960.

The following members took part in the debate:—

- (1) Shri Sarjoo Pandey
- (2) Pandit Krishna Chandra Sharma
- (3) Shri Diwan Chand Sharma
- (4) Shri Kalika Singh
- (5) Shri Prakash Vir Shastri
- (6) Shri Ghanshyamlal Oza
- (7) Shri Asoke K. Sen.

Shri Jhulan Sinha replied to the debate.

The Bill was withdrawn by leave of the House.

[P.T.O.]

11. Private Member's Bill—under consideration

The Old Age Marriage Restraint Bill, 1958 by Shri Mohan Swarup.

The motion for consideration of the Bill was moved by Shri Mohan Swarup.

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shri Jagdish Awasthi.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 29th August, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 29, 1960/Bhadra 7, 1882 (Saka)

No. 425

1. Starred Questions

Forty-seven Starred Questions (Nos. 824—870) were put down on the order paper out of which twelve were called. Original notices of Starred Questions Nos. 828, 846, 852 and 863 were received in Hindi.

Eleven Starred Questions (Nos. 824—826 and 828—835) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 827 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Seventy-five Unstarred Questions (Nos. 1631—1660, 1662—1703 and 1705—1707) were put down on the order paper. Unstarred Questions Nos. 1661 and 1704 were transferred to the list of questions for the 7th September, 1960 and 5th September 1960 respectively. Original notices of Unstarred Questions Nos. 1644, 1659, 1660, 1662, 1663, 1665—1667, 1671—1673 and 1695 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Punjab National Bank addressed to the Minister of Finance was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of a pamphlet entitled 'Political Renaissance in Africa'.
- (2) A copy of 'Statistical Information regarding the working of the Preventive Detention Act, 1950, during the period 31st December, 1958 to 31st December, 1959'.

[P.T.O.]

- (3) A copy of the Finance Accounts of the Central Government, 1955-56 to 1958-59 (Parts I, II, III and IV) and Audit Report, 1960 thereon under Article 151 (1) of the Constitution.
- (4) A copy of the All India Services (Conditions of Service—Residuary Matters) Rules, 1960, published in Notification No. G.S.R. 925 dated the 13th August, 1960, under sub-section (2) of Section 3 of the All India Services Act, 1951.
- (5) A copy of each of the following Notifications under sub-section (3) of Section 27 of the Foreign Exchange Regulation Act, 1947:—
 - (i) G.S.R. 785 dated the 16th July, 1960 making certain amendment to the Foreign Exchange Regulation Rules, 1952.
 - (ii) G.S.R. 793 dated the 16th July, 1960.
- (6) A copy of the Accounts of the Rehabilitation Finance Administration for the year ended 31st December, 1957 along with the Audit Report thereon, under sub-section (4) of Section 16 of the Rehabilitation Finance Administration Act, 1948.

5. President's assent to Bills

Secretary laid on the Table the following Bills passed by the Houses of Parliament during the current Session and assented to by the President since the last report made to the House on the 1st August, 1960:—

- (1) The Rubber (Amendment) Bill, 1960.
- (2) The Cotton Transport (Amendment) Bill, 1960.

6. Calling attention to matter of urgent public importance

Shrimati Ila Palchoudhuri called the attention of the Minister of Steel, Mines and Fuel to the reported oil find at Balkeshwar near Agra.

The Minister of Mines and Oil made a statement in regard thereto.

7. Government Bill—introduced

The Customs Duties and Cesses (Conversion to Metric Units) Bill, 1960.

8. Supplementary Demands for Grants (General) for 1960-61

Discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1960-61 commenced.

Twenty-two cut motions—of which three each were on Demands Nos. 65 and 112, five each on Demands Nos. 70A and 83, two on Demand No. 129 and four on Demand No. 133—were moved and negatived.

Five cut motions were ruled out of order.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementa- ry Demand
		Rs.
I. EXPENDITURE MET FROM REVENUE		
(MINISTRY OF IRRIGATION AND POWER)		
65	Miscellaneous Departments and Other Expenditure under the Ministry of Irrigation and Power	1,000
(MINISTRY OF LAW)		
70A	Miscellaneous Expenditure under the Ministry of Law	7,27,000
(MINISTRY OF TRANSPORT AND COMMUNICATIONS)		
83	Ministry of Transport and Communications	7,50,000
II. EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
(MINISTRY OF FINANCE)		
112	Capital Outlay on Currency and Coinage	4,41,93,000
(MINISTRY OF STEEL, MINES AND FUEL)		
129	Capital Outlay of the Ministry of Steel, Mines and Fuel	1,000
(MINISTRY OF TRANSPORT AND COMMUNICATIONS)		
133	Capital Outlay on Roads	13,50,00,000

9. Government Bill—Under Consideration

The Central Excises (Conversion to Metric Units) Bill, 1960.

The motion for consideration of the Bill was moved by Shri B. Gopala Reddi.

The following members took part in the debate:—

(1) Shri Prabhat Kar

(2) Shri J. M. Mohamed Imam (*Speech unfinished*).

The discussion was not concluded.

10. Motion Re: Oil Policy

Shri Badakumar Pratap Ganga Deb Bamra moved the following motion:—

“That this House takes note of the oil policy of the Government of India with special reference to the import of crude oil from abroad.”

One amendment was moved by Shri Vidya Charan Shukla.

[P.T.O.]

The following members took part in the debate:—

- (1) Shri Vidya Charan Shukla
- (2) Shri S. R. Damani
- (3) Shri Jaganatha Rao
- (4) Shri Jaipal Singh
- (5) Shrimati Parvathi M. Krishnan
- (6) Shri Rajendra Singh
- (7) Shri Raghunath Singh
- (8) Shri Harish Chandra Mathur
- (9) Shri Joachim Alva
- (10) Shri Braj Raj Singh
- (11) Shri Keshava Deva Malaviya

Shri Badakumar Pratap Ganga Deb Bamra replied to the debate.

The amendment was ruled out of order.

The motion was adopted.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 30th August, 1960).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 30, 1960/Bhadra 8, 1882 (Saka)

No. 426

1. Starred Questions

Forty-five Starred Questions (Nos. 870-A, 871—914) were put down on the order paper out of which fourteen were called. Starred Question No. 903 was withdrawn by the Member. Original notices of Starred Questions Nos. 876 and 899 were received in Hindi.

Twelve Starred Questions (Nos. 870-A, 871—874, 876—880, 882 and 883) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 875 and 881 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy-three Unstarred Questions (Nos. 1708—1770 and 1772—1781) were put down on the order paper. Unstarred Question No. 1771 was transferred to the list of questions for the 5th September 1960. Original notices of Unstarred Questions Nos. 1736—1739, 1742, 1744, 1745 and 1781 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions regarding aid from U.S.S.R. for the Third Five Year Plan and Membership of Central Trade Unions addressed to the Ministers of Finance and Labour and Employment respectively were asked. They were orally answered and supplementary questions were also asked and answered thereon.

4. Question of Privilege

The Speaker gave his consent to the raising of a question of privilege by Shri Hem Barua regarding certain remarks made by one Shri Dharendra Bhowmick casting aspersions on the Speaker and the House in a pamphlet referred to in the notice.

Leave of the House to raise the question having been granted, Shri Hem Barua moved the following motion:—

“That this matter be referred to the Committee of Privileges for consideration and report.”

The motion was adopted.

[P.T.O.]

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following Notifications issued under Section 15 of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 1791 dated the 18th July, 1960.
 - (ii) S.O. 1886 dated the 28th July, 1960.
- (2) A copy of each of the following papers under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—
 - (i) Report (1960) of the Tariff Commission on the Revision of Raw Rubber Prices.
 - (ii) Government Resolution No. 16(4) Plant (B)|60 dated the 23rd August, 1960.
 - (iii) Statement explaining the reasons why a copy each of the documents at (i) & (ii) above could not be laid on the Table within the period prescribed in the said sub-section.
- (3) A copy of each of the following Notifications issued under Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 1598 dated the 22nd June, 1960.
 - (ii) S.O. 1718 dated the 11th July, 1960.
- (4) A copy of the note indicating the action taken by the Government on the Report of the Khosla Committee on Surveying, Drawing and Mathematical Instruments Industry.

6. Messages from Rajya Sabha

Secretary reported the following two messages from Rajya Sabha:—

- (i) That at its sitting held on the 24th August, 1960 Rajya Sabha had passed the Delhi Primary Education Bill, 1960.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Taxation Laws (Amendment) Bill, 1960, passed by Lok Sabha on the 11th August, 1960.

7. Bill passed by Rajya Sabha—laid on the Table

Secretary laid on the Table the Delhi Primary Education Bill, 1960, as passed by Rajya Sabha.

8. Report of Delegation of Members of Parliament to Assam

Shri Ajit Prasad Jain presented the Report of the Delegation of Members of Parliament to Assam.

9. Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal presented the Sixty-ninth Report of the Committee on Private Members' Bills and Resolutions.

10. Government Bills—introduced

- (1) The Bilaspur Commercial Corporation (Repeal) Bill, 1960.
- (2) The Appropriation (No. 4) Bill, 1960.

11. **Government Bills—passed**

(i) *The Central Excises (Conversion to Metric Units) Bill, 1960.*

Discussion on the motion for consideration of the Bill, moved on the 29th August, 1960, continued.

The following members took part in the debate:—

- (1) Shri J. M. Mohamed Imam
- (2) Shri Mahavir Tyagi

Shri B. Gopala Reddi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 9 and the First and Second Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. Gopala Reddi.

The motion was adopted and the Bill was passed.

(ii) *The Standards of Weights and Measures (Amendment) Bill, 1960.*

The motion for consideration of the Bill was moved by Shri Satish Chandra.

The following members took part in the debate:—

- (1) Shri Prabhat Kar
- (2) Shri Harish Chandra Mathur
- (3) Shri Mahavir Tyagi
- (4) Shri K. K. Warior
- (5) Dr. G. S. Melkote
- (6) Shri H. C. Heda.

Shri Satish Chandra replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Satish Chandra.

The motion was adopted and the Bill was passed.

(iii) *The Indian Trade Unions (Amendment) Bill, 1960.*

The motion for consideration of the Bill was moved by Shri Abid Ali.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri Ramsingh Bhai Varma
- (3) Shri Ghanshyamlal Oza
- (4) Shri Rajendra Singh

[P.T.O.]

- (5) Shrimati Parvathi M. Krishnan
- (6) Shri Ram Krishan Gupta
- (7) Shri Naushir Bharucha
- (8) Shri Kashi Nath Pandey
- (9) Shri Aurobindo Ghosal
- (10) Shri Prabhat Kar.

Shri Abid Ali replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 and 6 to 9 were adopted.

Clause 5 was adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Abid Ali.

The motion was adopted and the Bill, as amended, was passed.

12. Government Bill—under consideration

The Drugs (Amendment) Bill, 1960, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri D. P. Karmarkar.

Shri P. K. Kodiyan commenced his speech on the motion which was not concluded.

13. Half-An-Hour Discussion on Matters arising out of Answer to Question

Shri Harish Chandra Mathur raised a half-an-hour discussion on points arising out of the answer given on the 16th August, 1960 to Starred Question No. 404 regarding 'Package Programme'.

Shri S. K. Patil replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 31st August, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 31, 1960/Bhadra 9, 1882 (Saka)

No. 427

1. Starred Questions

Forty-eight Starred Questions (Nos. 916—963) were put down on the order paper out of which twenty-two were called. Original notices of Starred Questions Nos. 917, 922, 924, 925, 927, 928, 934, 941, 944, 950 and 962 were received in Hindi.

Sixteen Starred Questions (Nos. 916, 918—922, 925, 926, 928—933, 935 and 937) were orally answered and supplementary questions were asked on fifteen of them. Replies to the remaining questions (including Starred Questions Nos. 917, 923, 924, 927, 934 and 936 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy-four Unstarred Questions (Nos. 1782—1811 and 1813—1856) were put down on the order paper. Unstarred Question No. 1812 was transferred to the list of questions for the 7-9-60. Original notices of Unstarred Questions Nos. 1793, 1794, 1804—1806, 1817, 1819—1821, 1830, 1831, 1835, 1837, 1838, 1839, 1847, 1849, 1850 and 1855 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions regarding Delivery of Registered letter and Floods in Orissa addressed to the Minister of Transport & Communications were asked. They were orally answered and supplementary questions were also asked and answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Statement on the flood situation in Orissa.

[P.T.O.]

- (2) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—
- (i) Supplementary State- Tenth Session, 1960.
ment No. V
 - (ii) Supplementary State- Ninth Session, 1959.
ment No. VIII.
 - (iii) Supplementary State- Seventh Session, 1959.
ment No. XVII
 - (iv) Supplementary State- Fifth Session, 1958.
ment No. XXI
- (3) A copy of Report on the working of the Delhi Development Authority for the period from the 30th December, 1957 to the 31st March, 1959, under Section 26 of the Delhi Development Act, 1957.
- (4) A copy of each of the following Notifications under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939:—
- (a) Notification No. H(T)14-787/58 published in Himachal Pradesh Administration Gazette dated the 30th July, 1960, making certain amendment to the Punjab Motor Vehicles Rules, 1940 as applied to Himachal Pradesh.
 - (b) Notification No. 127/60 published in Andaman and Nicobar Gazette dated the 5th July, 1960 making certain amendment to Andaman and Nicobar Islands Motor Vehicles Rules, 1939.
- (5) A copy of each of the following papers:—
- (a) Report of the Hotel Standards and Rate structure Committee.
 - (b) Government Resolution No. 2-TT.II(1)/58 dated the 27th July, 1959 containing decisions on certain recommendations of the above Committee.

5. Intimation Re: conviction of Member

The Speaker informed Lok Sabha that he had received a communication dated the 29th August, 1960, from the Judge, Third Tribunal, Alipore, intimating that Shri Kansari Halder was convicted and sentenced to imprisonment for life on the 29th August, 1960.

6. Government Bill—passed

The Appropriation (No. 4) Bill, 1960

The motion for consideration of the Bill was moved by Shri Morarji Desai.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Morarji Desai.

The motion was adopted and the Bill was passed.

7. Motion re: International situation

Shri Jawaharlal Nehru moved the following motion:—

“That the present international situation and the policy of the Government of India in relation thereto be taken into consideration.”

Nine substitute motions were moved by—

- (1) Shri Jaganatha Rao
- (2) Shri Vidya Charan Shukla
- (3) Shri A. M. Tariq
- (4) Shri B. C. Kamble
- (5) Shri Venketrao Srinivasrao Naldurgker
- (6) Shri Jaipal Singh
- (7) Shri S. C. Gupta
- (8) Shri Atal Bihari Vajpayee.

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri Nath Pai
- (3) Shri Nemi Chandra Kasliwal
- (4) Dr. Ram Subhag Singh
- (5) Shri Indulal Kanaiyalal Yajnik
- (6) Shri Diwan Chand Sharma
- (7) Shri N. G. Ranga
- (8) Shri A. M. Tariq
- (9) Shri Jaipal Singh
- (10) Shri Vijaya Anand, Maharaj Kumar of Vizianagaram
- (11) Shri Surendra Mahanty
- (12) Shri Dinesh Singh
- (13) Shri Atal Bihari Vajpayee
- (14) Shri Brajeshwar Prasad
- (15) Shri Jaganatha Rao
- (16) Shri B. C. Kamble
- (17) Shri Joachim Alva.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 1st September, 1960).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, September 1, 1960/Bhadra 10, 1882 (Saka)

No. 428

1. Starred Questions

Forty-five Starred Questions (Nos. 964—1008) were put down on the order paper out of which fourteen were called. (Original Notices of Starred Questions Nos. 967—969, 971, 980, 982, 985, 987, 991, 998, 1001 and 1003 were received in Hindi.

Thirteen Starred Questions (Nos. 964—974, 976 and 982) were orally answered and supplementary questions were asked on twelve of them. Replies to the remaining questions (including Starred Question No. 975 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Ninety-two Unstarred Questions (Nos. 1857—1942 and 1944—1949) were put down on the order paper. Unstarred Question No. 1943 was transferred to the list of questions for the 7th September, 1960. Original notices of Unstarred Questions Nos. 1857, 1871, 1877, 1881, 1884—1887, 1894, 1895, 1904, 1919—1922 and 1948 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Fire in Survey of India, Dehra Dun addressed to the Minister of Scientific Research and Cultural Affairs was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 990 dated the 27th August, 1960 making certain further amendments to the Coal Mines (Conservation and Safety) Rules, 1954, under sub-section (4) of Section 17 of the Coal Mines (Conservation and Safety) Act, 1952.

[P.T.O.]

(2) A copy of each of the following papers:—

- (i) Rajasthan Indian Medicine Board Order, 1960 published in Notification No. G.S.R. 920 dated the 6th August, 1960, under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957.
 - (ii) Notification No. G.S.R. 946 dated the 20th August, 1960 under sub-section (2) of Section 3 of the All India Services Act, 1951.
- (3) A copy of Notification No. G.S.R. 953 dated the 20th August, 1960 making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.
- (4) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excise and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
- (a) G.S.R. 954 dated the 20th August, 1960.
 - (b) G.S.R. 955 dated the 20th August, 1960.
 - (c) G.S.R. 956 dated the 20th August, 1960.
- (5) A copy of Notification No. G.S.R. 960 dated the 20th August, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878.
- (6) A copy of the Bombay State Financial Corporation (General Meeting) Rules, 1960, published in Notification No. G.S.R. 763 dated the 9th July, 1960, under sub-section (2) of Section 96 of the Bombay Re-organisation Act, 1960.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 29th August, 1960, Rajya Sabha had agreed without any amendment to the Tripura Municipal Law (Repeal) Bill, 1960, passed by Lok Sabha on the 3rd August, 1960.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the following Bills passed by Lok Sabha on the 18th August, 1960:—
 - (1) The Appropriation (No. 3) Bill, 1960.
 - (2) The Appropriation (Railways) No. 4 Bill, 1960.

6. Calling Attention to Matter of Urgent Public Importance

Shrimati Ila Pakchoudhuri called the attention of the Minister of Transport and Communications to the threatened strike by the Bombay Regional Committee of the Air Corporation Employees' Union.

The Deputy Minister of Civil Aviation laid on the Table a statement in regard thereto.

7. Motion Re: International Situation

Discussion on the following motion and the substitute motions thereto, moved on the 31st August, 1960, continued:—

“That the present international situation and the policy of the Government of India in relation thereto be taken into consideration.”

Shri Jawaharlal Nehru replied to the debate.

The substitute motions moved by Sarvashri Jaipal Singh and S. C. Gupta on the 31st August, 1960, were negatived.

The following substitute motion moved by Shri Jaganatha Rao on the 31st August, 1960, was adopted:—

“This House, having considered the present international situation and the policy of the Government of India in relation thereto, approves of the said policy.”

All other substitute motions moved on the 31st August, 1960 were not pressed and hence deemed to be withdrawn by the leave of the House.

8. Motion Re: Situation in Assam

Shri Jawaharlal Nehru moved the following motion:—

“That the situation in Assam and the Report of the Parliamentary Delegation thereon presented to the House on the 30th August, 1960, be taken into consideration.”

Four substitute motions were moved by—

- (1) Shri Naushir Bharucha
- (2) Shri Bimal Comar Ghose
- (3) Shri Atulya Ghosh
- (4) Shri J. B. Kripalani

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri Tridib Kumar Chaudhuri
- (3) Shri J. B. Kripalani
- (4) Shri Atulya Ghosh
- (5) Shri Prafulla Chandra Borooah
- (6) Shri Chapalakanta Bhattacharyya
- (7) Shri Jaipal Singh (*Speech unfinished*)

The discussion was not concluded.

[P.T.C

9. Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri S. M. Banerjee raised a half-an-hour discussion on points arising out of the answer given on the 10th August, 1960 to Starred Question No. 279 regarding prices of food-grains.

Shri S. K. Patil replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Friday, the 2nd September, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, September 2, 1960/Bhadra 11, 1882 (Saka)

No. 429

1. Starred Questions

Forty Starred Questions (Nos. 1009—1048) were put down on the order paper out of which eighteen were called. (Original notices of Starred Questions Nos. 1019 and 1024 were received in Hindi.)

Fifteen Starred Questions (Nos. 1009—1013, 1015—1018, 1020, 1022—1026) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1014, 1019 and 1021 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eighty-nine Unstarred Questions (Nos. 1950—1956, 1958—2039) were put down on the order paper. Original notices of Unstarred Questions Nos. 1960, 1966, 1971, 1972, 1979, 1980, 1981, 1991, 2017, 2018, 2030, 2037, 2038 and 2039 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Paper laid on the Table

A copy of Notification No. G.S.R. 974 dated the 20th August, 1960 making certain further amendments to the Employees' Provident Funds Scheme, 1952, was laid on the Table under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 31st August, 1960, Rajya Sabha had agreed without any amendment to the International Development Association (Status, Immunities and Privileges) Bill, 1960, passed by Lok Sabha on the 16th August, 1960.

5. Minutes of Estimates Committee—Laid on the Table

The minutes of Evidence given before the Sub-Committee of the Estimates Committee on Public Undertakings relating to 93rd, 94th and 95th Reports and minutes of the sittings of the Estimates Committee relating to 73rd, 80th, 87th, 93rd, 94th and 95th Reports (Second Lok Sabha) on the Ministries of Steel, Mines and Fuel, Commerce and Industry and Finance were laid on the Table.

[P.T.O.]

6. Statement by Minister of Industry

The Minister of Industry made a statement regarding licensing of two more firms for manufacturing scooters in India and laid on the Table a copy of the Scooters (Distribution and Sale) Control Order, 1960, issued under Section 18G of the Industries (Development and Regulation) Act, 1951.

7. Calling Attention to Matter of Urgent Public Importance

Shri T. N. Viswanatha Reddy called the attention of the Minister of Food and Agriculture to the famine conditions in the Rayalaseema and other districts of Andhra Pradesh and the relief measures contemplated.

The Deputy Minister of Agriculture made a statement in regard thereto.

8. Motion Re: Situation in Assam

Discussion on the following motion and the substitute motions thereto, moved on the 1st September, 1960, continued:—

“That the situation in Assam and the Report of the Parliamentary Delegation thereon presented to the House on the 30th August, 1960, be taken into consideration.”

The following members took part in the debate—

- (1) Shri Jaipal Singh
- (2) Shri Ajit Prasad Jain
- (3) Shri Asoke K. Sen
- (4) Shri Hem Barua
- (5) Shrimati Renuka Ray
- (6) Shri Mahavir Tyagi
- (7) Shri Hoover Hynniewta
- (8) Shri B. Bhagavati
- (9) Rani Manjula Devi
- (10) Shri J. M. Mohamed Imam
- (11) Shri Humayun Kabir
- (12) Shri Dharanidhar Basumatari
- (13) Shri P. K. Vasudevan Nair
- (14) Shri Arun Chandra Guha (*Speech unfinished*)

The discussion was not concluded.

9. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Fifty-fifth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 3rd September, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Saturday, September 3, 1960/Bhadra 12, 1882 (Saka)

No. 430

1. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 1st September, 1960, Rajya Sabha had agreed without any amendment to the Plantations Labour (Amendment) Bill, 1960, passed by Lok Sabha on the 5th August, 1960.
- (ii) That at its sitting held on the 1st September, 1960, Rajya Sabha had concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Motor Transport Workers Bill, 1960, and had nominated the following members to serve on the said Joint Committee:—
 - (1) Shri Jagannath Prasad Agarwal
 - (2) Shri A. Chakradhar
 - (3) Shri Khandubhai K. Desai
 - (4) Shri M. S. Gurupadaswamy
 - (5) Syed Mazhar Imam
 - (6) Shri Kumbha Ram
 - (7) Shri Lokanath Misra
 - (8) Shri K. L. Narasimham
 - (9) Shri Maheswar Naik
 - (10) Sardar Raghbir Singh Panjhzari
 - (11) Dr. Shrimati Seeta Parmanand
 - (12) Shri M. Govinda Reddy
 - (13) Shri Ebrahim Sulaiman Sait
 - (14) Shrimati Savitry Devi Nigam
 - (15) Shri Abid Ali.
- (iii) That at its sitting held on the 1st September, 1960, Rajya Sabha had passed the Indian Aircraft (Amendment) Bill, 1960.

2. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Indian Aircraft (Amendment) Bill, 1960, as passed by Rajya Sabha.

3. Calling Attention to Matter of Urgent Public Importance

Chaudhary Pratap Singh Daulta called the attention of the Minister of Irrigation and Power to the situation created by floods in some districts of Punjab.

The Minister of Irrigation and Power made a statement in regard thereto.

4. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government legislative and other business for the week commencing the 5th September, 1960.

5. Government Bill—Introduced

The Banking Companies (Second Amendment) Bill, 1960.

6. Motion Re: Fifty-fifth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

"That this House agrees with the Fifty-fifth Report of the Business Advisory Committee presented to the House on the 2nd September, 1960."

The motion was adopted.

7. Motion Re: Situation in Assam

Discussion on the following motion and the substitute motions thereto, moved on the 1st September, 1960, continued:—

"That the situation in Assam and the Report of the Parliamentary Delegation thereon presented to the House on the 30th August, 1960, be taken into consideration."

The following members took part in the debate:—

- (1) Shri Arun Chandra Guha
- (2) Shri Govind Ballabh Pant
- (3) Shri Jogendra Nath Hazarika
- (4) Shri Nibaran Chandra Laskar
- (5) Shri Surendra Mahanty
- (6) Shri Braj Raj Singh
- (7) Shri Brajeshwar Prasad
- (8) Pandit Brij Narayan "Brajesh"
- (9) Dr. A. Krishnaswami
- (10) Shrimati Renu Chakravarty
- (11) Dr. Sushila Nayar.

Shri Jawaharlal Nehru replied to the debate.

On the substitute motion moved by Shri J. B. Kripalani on the 1st September, 1960, the House divided, Ayes 46; Noes 166. The substitute motion was accordingly negatived.

The following substitute motion moved by Shri Atulya Ghosh on the 1st September, 1960, was adopted:—

"This House, having considered the situation in Assam and the Report of the Parliamentary Delegation thereon, presented to the House on the 30th August, 1960, recommends that the Government should at an appropriate time set up a judicial enquiry to enquire into the circumstances resulting in the disturbances in the State of Assam in the month of July and to suggest steps necessary to prevent the recurrence of such disturbances in the future."

All other substitute motions moved on the 1st September, 1960 were barred.

8. Motion Re: Sixty-ninth Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:—

"That this House agrees with the Sixty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th August, 1960."

The motion was adopted.

9. Private Member's Resolution—Negatived

Discussion on the following Resolution by Shri Indrajit Gupta and the amendment thereto, moved on the 19th August, 1960, continued:—

"This House calls upon the Government to appoint a Committee consisting of 45 Members of Parliament, 30 from Lok Sabha and 15 from Rajya Sabha, to go into the question of dissemination of news and views by newspapers in the country with a view to making proposals for ensuring truthfulness, objectivity and good moral standards in the field of journalism."

The following members took part in the debate:—

- (1) Shri Joachim Alva
- (2) Shri C. R. Narasimhan
- (3) Shri K. K. Warior
- (4) Dr. Ram Subhag Singh
- (5) Shri Arun Chandra Guha
- (6) Shri Rajendra Singh
- (7) Shri Ajit Singh Sarhad,
- (8) Shri Inder J. Malhotra
- (9) Dr. B. V. Keskar.

Shri Indrajit Gupta replied to this debate. ✓

The amendment moved by Shri K. K. Warior was negatived.

The Resolution was also negatived.

10. Private Member's Resolution—Under Consideration

Shri Raghunath Singh moved the following Resolution:—

"This House is of opinion that the target of shipping be fixed at least at 5 lakh G. R. T. and Rs. 100 crores be forthwith sanctioned for this purpose."

Shri Raghunath Singh's speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 5th September, 1960.)

M. N. KAUL,

Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, September 5, 1960/Bhadra 14, 1882 (Saka)

No. 431

1. Starred Questions

Thirty-eight Starred Questions (Nos. 1049—1086) were put down on the order paper out of which twenty-two were called. Original notices of Starred Questions Nos. 1070, 1071 and 1080 were received in Hindi.

Fifteen Starred Questions (Nos. 1049—1052, 1054, 1057, 1058, 1060, 1062—1065 and 1068—1070) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1053, 1055, 1056, 1059, 1061, 1066 and 1067 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Ninety-two Unstarred Questions (Nos. 2040—2131) were put down on the order paper. Original notices of Unstarred Questions (Nos. 2040, 2065, 2066, 2078, 2079, 2088, 2089, 2092, 2094, 2095, 2098, 2111, 2112, 2114, 2116, 2127 and 2129) were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Paper Laid on the Table

A copy of the Twelfth Report of the Law Commission on the Indian Income-Tax Act, 1922 was laid on the Table.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 30th August, 1960, Rajya Sabha has passed the Indian Museum (Amendment) Bill, 1960.

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Indian Museum (Amendment) Bill, 1960, as passed by Rajya Sabha.

[P.T.O.]

6. President's Assent to Bills

Secretary laid on the Table the following Bills passed by the Houses of Parliament during the current Session and assented to by the President since the last report made to the House on the 29th August, 1960:—

- (1) The Agricultural Produce (Grading and Marking) Amendment Bill, 1960.
- (2) The Press and Registration of Books (Amendment) Bill, 1960.
- (3) The Evacuee Interest (Separation) Amendment Bill, 1960.

7. Calling Attention to Matter of Urgent Public Importance

Shri Premji R. Assar called the attention of the Minister of Defence to the reported incidents of a plane having been shot down, another damaged and an outpost raided by Naga hostiles in the last week of August, 1960.

The Minister of Defence made a statement in regard thereto.

8. Government Bill—Under Consideration

The Drugs (Amendment) Bill, 1960, as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 30th August, 1960, continued.

The following members took part in the debate:—

- (1) Shri P. K. Kodyan
- (2) Shri C. Nanjappan
- (3) Shrimati Ila Palchoudhuri
- (4) Dr. Sushila Nayar
- (5) Shri K. K. Warior
- (6) Shri Ramji Verma
- (7) Shri Diwan Chand Sharma
- (8) Shri Premji R. Assar
- (9) H. H. Maharaja Pratap Keshari Deo
- (10) Shri Radhelal Vyas
- (11) Shri Naushir Bharucha
- (12) Shri K. R. Achar
- (13) Shri S. C. Balakrishnan
- (14) Shri Banarsi Prasad Jhunjunwala
- (15) Shri S. M. Banerjee

The discussion was not concluded.

9. Motion re: Report of U.P.S.C.

Shri B. N. Datar moved the following motion:—

“That this House takes note of the Ninth Report of the Union Public Service Commission, laid on the Table of Lok Sabha on the 17th December, 1959.”

[P.T.O.]

The following members took part in the debate:—

- (1) Shri Harish Chandra Mathur
- (2) Shri M. Ayyakannu
- (3) Shri Rajendra Singh
- (4) Shri Inder J. Malhotra
- (5) Shri Radhelal Vyas
- (6) Shri K. T. T. Tangamani
- (7) Shri Bhakt Darshan
- (8) Shri Jaipal Singh
- (9) Shri N. R. M. Swamy
- (10) Shri C. R. Narasimhan
- (11) Raja Mahendra Pratap
- (12) Shri Braj Raj Singh

Shri B. N. Datar replied to the debate.

The motion was adopted.

10. Half-an-hour discussion on matters arising out of answer to question

Shri P. K. Kodiyan raised a half-an-hour discussion on points arising out of the answer given on the 4th August, 1960 to Starred Question No. 140 regarding Cochin Dock Labour Scheme.

Shri Abid Ali replied to the debate.

11. Statement Re: Change in Government Business

On behalf of the Minister of Parliamentary Affairs, Shri Shivram Rango Rane made a statement regarding a change in the Government Business for the current week.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 6th September, 1960).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, September 6, 1960/Bhadra 15, 1882 (Saka)

No. 432

1. Starred Questions

Fifty-nine Starred Questions (Nos. 1087 to 1145) were put down on the order paper out of which fifteen were called. Original notices of Starred Questions Nos. 1087, 1101 and 1136 were received in Hindi.

Ten Starred Questions (Nos. 1087—1090, 1092, 1096, 1098—1100 and 1104) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1091, 1093—1095 and 1097, of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

One hundred and fourteen Unstarred Questions (Nos. 2132 to 2245) were put down on the order paper. Original notices of Unstarred Questions Nos. 2138, 2152, 2165—2169, 2178, 2183, 2187, 2189, 2204, 2208, 2213—2217, 2225—2229, 2232, 2233, 2236 and 2242 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri T. C. N. Menon regarding retrenchment of technical personnel of Indo-Stanvac Project.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following Notifications under sub-section (2) of Section 3 of the All India Services Act, 1951:—
 - (i) G.S.R. No. 945 dated the 20th August, 1960 making certain amendments to the All India Services (Death-cum-Retirement Benefits) Rules, 1958.
 - (ii) G.S.R. Nos. 980 and 981 dated the 27th August, 1960 making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.

[P.T.O.]

- (2) A copy of Resolution No. A. E. Ind. 1(90)/60, dated the 6th September, 1960, containing the Government of India's decisions on the recommendations made by the *Ad hoc* Committee set up to enquire into the Automobile Industry.

5. Calling Attention to Matter of Urgent Public Importance

Shrimati Ila Palchoudhuri called the attention of the Minister of Home Affairs to the damage caused by the earthquake which rocked Delhi and other surrounding areas on the night of the 27th August, 1960.

The Minister of Home Affairs made a statement in regard thereto.

6. Government Bills—Introduced

- (1) The Preference Shares (Regulation of Dividends) Bill, 1960.
- (2) The Indian Post Office (Amendment) Bill, 1960.

7. Government Bills—Passed

- (i) The Drugs (Amendment) Bill, 1960, as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 30th August, 1960, continued.

The following members took part in the debate:—

- (1) Shri Harish Chandra Mathur
- (2) Shri R. K. Khadilkar

Shri D. P. Karmarkar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri D. P. Karmarkar.

The motion was adopted and the Bill was passed.

- (ii) The Customs Duties and Cesses (Conversion to Metric Units) Bill, 1960.

The motion for consideration of the Bill was moved by Shri Satish Chandra.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 10 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Satish Chandra.

The motion was adopted and the Bill was passed.

(iii) *The Banking Companies (Second Amendment) Bill, 1960.*

The motion for consideration of the Bill was moved by Shri Morarji Desai.

The following members took part in the debate:—

- (1) Shri T. C. N. Menon
- (2) Shri Arun Chandra Guha
- (3) Shri H. C. Heda
- (4) Dr. A. Krishnaswami
- (5) Shri Narendrabhai Nathwani
- (6) Shri R. Ramanathan Chettiar
- (7) Shri Naushir Bharucha
- (8) Dr. M. S. Aney
- (9) Shri Rajendra Singh
- (10) Shri Ram Krishan Gupta
- (11) Shri Mathew Maniyangadan

Shri Morarji Desai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 5 to 10 were adopted.

Clauses 3 and 4 were adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Morarji Desai.

The following members took part in the debate:—

- (1) Shri Prabhat Kar
- (2) Shri Morarji Desai

The motion was adopted and the Bill, as amended, was passed.

8. Government Bill—Under Consideration

The Delhi Primary Education Bill, 1960, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Dr. K. L. Shrimali.

The discussion was not concluded.

[P.T.O.]

9. Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri A. M. Tariq raised a half-an-hour discussion on points arising out of the answer given on the 5th August, 1960 to Starred Question No. 163 regarding reservation in South bound trains.

Shri S. V. Ramaswamy replied to the debate.

10. Announcement by Speaker

The Speaker made an announcement regarding formation of five Committees for considering the Draft Third Five Year Plan.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 7th September, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, September 7, 1960/Bhadra 16, 1882 (Saka)

No. 433

1. Starred Questions

Forty-seven Starred Questions (Nos. 1146—1192) were put down on the order paper out of which twenty-five were called. Original notices of Starred Questions Nos. 1148, 1164, 1167 and 1171 were received in Hindi.

Sixteen Starred Questions (Nos. 1146, 1149—1152, 1154, 1155, 1158—1162, 1164, 1165, 1169 and 1170) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1147, 1148, 1153, 1156, 1157, 1163 and 1166—1168 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

One hundred and five Unstarred Questions (Nos. 2246—2325, 2329—2348, 2348-A, 2348-B, 2348-C, 2348-D and 2348-E) were put down on the order paper. Unstarred Questions Nos. 2326—2328 were transferred to the list of questions for the 9th September, 1960. Original notices of Unstarred Questions Nos. 2262, 2264, 2274, 2275, 2280, 2286, 2293, 2296, 2297, 2300, 2304, 2313, 2319, 2329, 2332, 2333 and 2347 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table.

- (1) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of the Second Lok Sabha:—
 - (i) Supplementary Statement Eleventh Session, 1960.
No. I
 - (ii) Supplementary Statement Tenth Session, 1960.
No. VI.
 - (iii) Supplementary Statement Ninth Session, 1959.
No. IX.

[P.T.O.]

- | | | |
|----------------------------------|-----------|------------------------|
| (iv) Supplementary
No. XI. | Statement | Eighth Session, 1959. |
| (v) Supplementary
No. XVIII. | Statement | Seventh Session, 1959. |
| (vi) Supplementary
No. XXXIV. | Statement | Second Session, 1957. |
- (2) A copy of the Annual Report on the activities of the Coir Board for the year 1959-60, under sub-section (1) of Section 19 of the Coir Industry Act, 1953.
- (3) A copy of the Annual Report of the Employees' State Insurance Corporation for the year 1959-60 along with the Audited Accounts for the year ended 31st March, 1959 and Revised Estimates for the year 1959-60 and Budget Estimates for the year 1960-61, under Section 36 of the Employees' State Insurance Corporation Act, 1948.

4. Minutes of Committee on Government Assurances—Laid on the Table

The Minutes of the Nineteenth sitting of the Committee on Government Assurances held during the Eleventh Session were laid on the Table.

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Seventieth Report of the Committee on Private Members' Bills and Resolutions.

6. Calling Attention to Matter of Urgent Public Importance

Shri Narayan Ganesh Goray called the attention of the Minister of Steel, Mines and Fuel to the reported shortfall in production in Bhilai and Rourkela Steel Projects on account of shortage of coal and iron ore.

The Minister of Steel, Mines and Fuel laid on the Table a statement in regard thereto.

7. Government Bill—Under Consideration

The Delhi Primary Education Bill, 1960, as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 6th September, 1960, continued.

The following members took part in the debate:—

- (1) Shri P. K. Vasudevan Nair
- (2) Pandit Thakur Das Bhargava
- (3) Shri Hifzur Raham (*Speech unfinished*)

The discussion was not concluded.

8. Motion Re: Floods in Orissa

H. H. Maharaja Pratap Keshari Deo moved the following motion:—

"That this House takes note of the situation created by floods in Orissa recently and the statements made by the Minister of Irrigation and Power in Lok Sabha on the 25th August, 1960 and on the 31st August, 1960."

One amendment was moved by Shri Braj Raj Singh.

Two substitute motions were moved by—

- (1) Shri Prakash Vir Shastri
- (2) Shri Premji R. Assar

The following members took part in the debate:—

- (1) Shri Ram Krishan Gupta
- (2) Chaudhary Pratap Singh Daulta
- (3) Shri Padam Dev
- (4) Shrimati Renu Chakravartty
- (5) Pandit Thakur Das Bhargava
- (6) Shri Surendranath Dwivedy
- (7) Shri Jaisukhlal Lalshanker Hathi
- (8) Shri Jaipal Singh
- (9) Shri Jaganatha Rao
- (10) Shri Laxmi Narayan Bhanja Deo
- (11) Shri Prakash Vir Shastri
- (12) Shri Surendra Mahanty
- (13) Shri Braj Raj Singh
- (14) Shri S. N. Ramaul
- (15) Hafiz Mohammad Ibrahim

H. H. Maharaja Pratap Keshari Deo replied to the debate.

The amendment moved by Shri Braj Raj Singh was ruled out of order.

The following substitute motion moved by Shri Premji R. Assar was adopted:—

“That this House takes note of the situation created by floods in Orissa, Punjab and Himachal Pradesh recently and the statements made by the Minister of Irrigation and Power in Lok Sabha on the 25th August and 3rd September, 1960 respectively.”

The substitute motion moved by Shri Prakash Vir Shastri was barred.

9. Half-An-Hour Discussion on Matters arising out of Answer to Question

Shri Raghunath Singh raised a half-an-hour discussion on points arising out of the answer given on the 2nd August, 1960 to Starred Question No. 44 regarding expansion of shipping.

Shri Raj Bahadur replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 8th September, 1960).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, September 8, 1960/Bhadra 17, 1882 (Saka)

No. 494

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Feroze Gandhi who was a sitting member of Lok Sabha.

Thereafter members stood in silence for a minute as a mark of respect and the House adjourned for the day.

(Lok Sabha adjourned till 11 A.M. on Friday, the 9th September, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, September 9, 1960/Bhadra 18, 1882 (Saka)

No. 435

1. Starred Questions

Fifty-four Starred Questions (Nos. 1230—1264, 1264-A, 1264-B, 1264-C, 1265—1274, 1274-A, 1275, 1275-A, 1276, 1277 and 1278) were put down on the order paper out of which fifteen were called. Original notices of Starred Questions Nos. 1233, 1247, 1257, 1258 and 1275-A were received in Hindi.

Twelve Starred Questions (Nos. 1230—1233, 1235, 1236, 1238, 1240—1243 and 1264-B) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1234, 1237 and 1239 of which the questioners were absent) were laid on the Table.

Replies to forty-three Starred Questions (Nos. 1193—1211, 1211-A, 1212—1216, 1216-A, 1216-B, 1216-C, 1216-D, 1217—1229 and 1229-A) which were put down on the order paper for the 8th September, 1960 were also laid on the Table today, the Lok Sabha having adjourned without transacting any business on the 8th September, 1960.

2. Unstarred Questions

One hundred and nineteen Unstarred Questions (Nos. 2431—2497, 2499—2521, 2524—2542 and 2544—2553) were put down on the order paper. Unstarred Questions Nos. 2498, 2522 and 2533 were transferred to the list of questions for the 7th September, 1960 and Unstarred Question No. 2543 was transferred to the List of Questions for the 8th September, 1960. Original notices of Unstarred Questions Nos. 2439, 2448, 2461, 2462, 2464, 2467, 2471, 2472, 2480, 2486, 2493, 2503, 2505, 2506, 2509, 2514, 2519, 2524, 2526, 2534, 2537, 2538 and 2547 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

Replies to eighty-four Unstarred Questions (Nos. 2349—2430, 2430-A and 2430-B) and a statement by the Minister of Railways correcting the reply given to part (c) of Unstarred Question No. 761 on the 16th August, 1960 which were put down on the order paper for the 8th September, 1960 were also laid on the Table today.

[P.T.O.]

3. Short Notice Questions

Two Short Notice Questions regarding Proof and Experiment Centre, Balasore and Indian Labour Conference addressed to the Ministers of Defence and Labour and Employment respectively were asked. They were orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown them:—

- | | |
|--|--|
| (i) Situation arising out of the alleged non-implementation of the Colliery Labour Award in the Dabar Colliery, Asansol. | Notice by Sarvashri Bibhuti Bhusan Das Gupta and Aurobindo Ghosal. |
| (ii) Statement of the Agriculture Minister of Uttar Pradesh regarding inter-state movement of fertilizers. | Notice by Shri Atal Bihari Vajpayee. |
| (iii) Action taken against certain Central Government employees who went on strike. | Notice by Sarvashri S. M. Banerjee, K. T. K. Tangamani and Atal Bihari Vajpayee. |

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Statement regarding the non-enforcement of the Faridabad Development Corporation Act, 1956.
- (2) A copy of Report of the Intermediate Ports Development Committee.
- (3) A copy of each of the following papers under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—
 - (a) Report (1960) of the Tariff Commission on the continuance of protection to the Engineers' Steel Files Industry.
 - (b) Government Resolution No. 18(2)-T.R./60 dated the 7th September, 1960.
 - (c) Notification No. 18(2)-T.R./60 dated the 7th September, 1960.
 - (d) Statement explaining the reasons why a copy of each of the documents at (a), (b) and (c) above could not be laid on the Table within the period prescribed in the said sub-section.
- (4) A copy of Notification No. G.S.R. 998 dated the 29th August, 1960 issued under Section 3 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956.
- (5) A copy of each of the following Notifications:—
 - (i) G.S.R. 986 dated the 27th August, 1960 under sub-section (4) of Section 43B of the Sea Customs Act, 1878.

- (ii) G.S.R. 987 dated the 27th August, 1960 making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944.
 - (iii) G.S.R. 989 dated the 27th August, 1960 containing Corrigendum to G.S.R. 686 dated the 18th June, 1960 under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.
- (6) A copy each of the following Notifications, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
- (a) G.S.R. 997 dated the 27th August, 1960.
 - (b) G.S.R. 999 dated the 30th August, 1960 making certain amendment to the Delhi Wheat and Wheat Products (Export Control) Order, 1959.
 - (c) G.S.R. 1029 dated the 3rd September, 1960, making certain further amendment to the Uttar Pradesh Foodgrains (Restrictions on Border Movement) Order, 1959.
- (7) A copy of Notification No. G.S.R. 1028 dated the 3rd September, 1960 making certain further amendments to the Rice-Milling Industry (Regulation and Licensing) Rules, 1959, under sub-section (4) of Section 22 of the Rice-Milling Industry (Regulation) Act, 1958.

6. Minutes of Parliamentary Committees—laid on the Table

(i) The Minutes of the sittings (Sixty-sixth to Seventy-first) of the Committee on Private Members' Bills and Resolutions held during the Eleventh Session were laid on the Table.

(ii) The Minutes of the sittings (Twenty-seventh and Twenty-eighth) of the Committee on Subordinate Legislation held during the Eleventh Session were laid on the Table.

(iii) The Minutes of the Twenty-first sitting of the Committee on Absence of Members from the Sittings of the House held during the Eleventh Session were laid on the Table.

(iv) The Minutes of the sittings (Forty-fifth to Forty-seventh) of the Committee on Petitions held during the Eleventh Session were laid on the Table.

(v) The Minutes of the sittings (Seventh to Thirteenth) of the Joint Committee on Offices of Profit were laid on the Table.

7. Report of Committee on Subordinate Legislation

Sardar Hukam Singh presented the Ninth Report of the Committee on Subordinate Legislation.

8. Report of Committee on Petitions

Shri Upendranath Barman presented the Tenth Report of the Committee on Petitions.

[P.T.O.]

9. Report of Joint Committee

Shri Radheshyam Ramkumar Morarka presented the Second Report of the Joint Committee on Offices of Profit.

10. Calling Attention to Matters of Urgent Public Importance

Shrimati Renu Chakravartty called the attention of the Minister of Finance to the proposed retrenchment of 250 employees as a result of winding up of the Rehabilitation Finance Administration.

The Minister of Finance laid on the Table a statement in regard thereto.

In response to the five other calling attention notices mentioned below against the names of the members concerned, the Ministers concerned laid statements on the Table:—

- | | |
|--|---|
| (1) Shri S. M. Banerjee | Finalisation of the revised pay scales of the remaining Central Government Employees and non-implementation of the new pay scales of the employees in almost all Central Government Undertakings. |
| (2) Shri N. Keshava | Famine conditions in some districts of Mysore and the relief measures contemplated. |
| (3) Shri Badakumar Pratap Ganga Deb Bamra. | Reported purchase of wheat from the open market by the Punjab Government and the impending closure of flour mills in Punjab on account of supply of wheat at higher rate. |
| (4) Shri Khushwaqt Rai | Delay in the publication of the schedule giving rates for payment to cane-growers. |
| (5) Shrimati Ila Palchoudhuri | Reported cracks in the Chattar Manzil Palace, Lucknow and the measures taken to shift the Central Drug Research Institute therefrom. |

11. Statements by Ministers

(1) The Deputy Minister of Defence laid on the Table a statement correcting the reply given on the 20th August, 1960 to a supplementary by Shri Jaipal Singh on Starred Question No. 589 regarding import of horses from Australia.

(2) The Minister of Finance laid on the Table a statement regarding decisions of the Government on the more important recommendations of the Direct Taxes Administration Enquiry Committee.

(3) The Minister of Commerce and Industry laid on the Table a statement on cotton textile prices.

(4) The Minister of Transport and Communications made a statement regarding wrong delivery of a registered letter to the Chief Minister of Punjab.

(5) The Deputy Minister of Works, Housing and Supply laid on the Table a statement regarding the Plastic Ebonoid Block making equipment at the Government of India Press, Faridabad.

12. Government Bills—Introduced

- (1) The Employees' Provident Funds (Amendment) Bill, 1960.
- (2) The Motor Vehicles (Amendment) Bill, 1960.

13. Government Bill—Passed

The Delhi Primary Education Bill, 1960, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 6th September, 1960, continued.

The following members took part in the debate:—

- (1) Shri Hifzur Rahman
- (2) Shri Mahavir Tyagi
- (3) Shrimati Ila Palchoudhuri
- (4) Shri J. M. Mohamed Imam
- (5) Shri Radha Raman
- (6) Shri Shraddhakar Supakar
- (7) Shri Naval Prebhakar
- (8) Shri Jagdish Awasthi
- (9) Shrimati Jayaben Vajubhai Shah
- (10) Shri Anjad Ali
- (11) Shri Radhelal Vyas
- (12) Shrimati Sangam Laxmi Bai
- (13) Shri M. R. Krishna
- (14) Shrimati Krishna Mehta.

Dr. K. L. Shrimali replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 26 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. K. L. Shrimali.

The motion was adopted and the Bill was passed.

14. Motion Re: Seventieth Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:—

“That this House agrees with the Seventieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 7th September, 1960.”

The motion was adopted.

[P.T.O.]

15. Private Members' Bills—Introduced

- (1) The Code of Criminal Procedure (Amendment) Bill, 1960 (*Amendment of section 162*) by Shri K. T. K. Tangamani.
- (2) The Code of Civil Procedure (Amendment) Bill, 1960 (*Amendment of section 92*) by Shri Ram Krishan Gupta.
- (3) The Indian Penal Code (Amendment) Bill, 1960 (*Amendment of section 405 etc.*) by Shri Ram Krishan Gupta.
- (4) The Companies (Amendment) Bill, 1960 (*Insertion of new sections 13A and 624A and amendment of section 293*) by Shri M. R. Masani.

16. Private Member's Bill—Negatived

The Old Age Marriage Restraint Bill, 1958 by Shri Mohan Swarup.

Discussion on the motion for consideration of the Bill moved by Shri Mohan Swarup on the 26th August, 1960, continued.

The following members took part in the debate:—

- (1) Shri Ram Sewak Yadav
- (2) Shri R. M. Hajarnavis.

Shri Mohan Swarup replied to the debate.

The motion for consideration was negatived.

17. Private Member's Bill—Withdrawn

The Indian Contract (Amendment) Bill, 1958, (Amendment of sections 69 and 129) by Shri Satis Chandra Samanta.

The motion for consideration of the Bill was moved by Shri Satis Chandra Samanta.

Shri Asoke K. Sen took part in the debate.

Shri Satis Chandra Samanta replied to the debate.

The Bill was withdrawn by leave of the House.

(Lok Sabha adjourned *sine die* at 5.11 P.M.)

M. N. KAUL,
Secretary.